The House reassembled after lunch at thirtysix minutes past two of the clock, THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) in the Chair.

#### SHORT DURATION DISCUSSION

SITUATION ARISING OUT OF THE GOVERNMENT'S DECISION TO IMPLEMENT THE RECOMMENDATIONS OF THE MANDAL COMMISSION—Contd.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Before we start the debate I want to say

पांच मिनट की देरी हुई इसिल्ये कि कोई मंत्री महोदय यहां उपस्थित नहीं थे। मैं भ्रनुरोध करना चाहूंगा सरकार से श्रीर विशेषकर मंद्री महोदयों से कि सदन की गरिमा को देखते हुये ठीक समय पर वह स्रोकर स्थान लिया करें।

श्री म्रटल बिहारी वाजपेयी: म्राप भूतुरोध न करें, इनको फटकार लगाइये।

एक सम्मानित सदस्यः इतका अनुरोध हो व्यवस्था हो गर्या।

GOPALSAMY: V. SHRI Mr. Vice-Chairman, I am thankful to you for giving me this opportunity to participate to this important discussion. I am proud to participate in this debate as I belong to a State which has been spearheading the cause of Backward Classs for many decades; I am proud as I belong to a movement which has been pioneering the cause of Backward Classes since 1912, a movement which has recently celebrated its Diamond Jubilee. Of course, the greatest champion of social justice, Thanthai Periyar, was a staunch lieutenant of the Congress Party. But when he moved a resolution in the conference at Kancheepuram for communal representation and opposed and defeated. he had to leave the Congress Party. Today in the morning I was listening

with rapt attention to the speeches made by my esteemed colleague, Mr. Atal Bihari Va payee, and others. The question of economic criteria was put forth and is being echoed today in some quarters. Here it will be pertinent on my part to quote the evidence given by important persons, eminent persons, before the Mandal Commission itself. I am quoting from page 45 of the Mandal Commission Report. Here is an eminent person who gives his opinion as evident before the Man-Commission. I quote: "The of economic acceptance would give a setback to other backward classes."

"The lists of OBC already drawn up by several State Governments have been, in most cases, already tested. He was also of the view that in addition to reservation at the time of initial recruitment, there should be three to four per cent reservation for promotion posts also."

Who is this eminent person who is saying this?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): He is sitting just in front of you.

SHRI V. GOPALSAMY: He is the champion of the backward classes, the then Law Minister of this country and the Leader of the Opposition today, Mr. Shiv Shanker. It is this statement, Sir. It has come from the very core of his heart. I would applaud and appreciate him because what he had stated that day in his evidence before the Mandal Commission has come from the bottom of his heart. With regard to economic criteria, some people who are confused themselves have purposely tried to confuse others also. I would like to

know one thing from the Opposition benches. What is the official view of the Congress(1) Party on this? Are they for economic criteria or not? They should spell it out very clearly because Mr. Rajiv Gandhi, the President of the Congress(I). has stated that he is for economic criteria. So, they say, "economic criteria". I would like to pose one question to them. Would Congress(I) leaders come forward and state publicly in the State of Tamil Nadu that economic criteria should be imposed? Have they got the audacity and guts to say that? No. They would not say, they would not dare. But Mr. Rajiv Gandhi is stating that economic criteria should be introduced. When you give concessions to the backward classes, when you give job opportunities to them, you oppose and say that economic criteria should be implemented. But the then Law Minister, Mr. Shiv Shanker, himself had stated before the Mandal Commission itself in his evidence something which is against the economic criteria which has come from the core of his heart. They say that economic criteria should be taken into account. I would lke to know whether they are prepared to say that it should should be taken into account as far as the Scheduled Castes and Scheduled Tribes are concerned. "No". If they say "No" if Congress(I) Members say the that economic criteria should not be taken into account in the case of the Scheduled Castes and Scheduled Tribes, then why do they say that for the backward classes? I would like to ask the Members belonging to the Congress(I), who have got sympathy for the back-ward classes who have been oppressed for thousands of years: If you say that economic criteria should not be applied to the Scheduled Castes and Scheduled Tribes. then why do you say that it should be taken into account in the case of the backward classes? Sir, I would like to know whether the Congress(I) Party is prepared to make a statement

in the State of Tamil Nadu or in the State of Maharasthra or in the State of Andhra Pradesh that the Mandal Commission Report should not be implemented. I would like to know whether the Congress(I) Party has ceased to be a national party and become a regional party. Is it a national party or a State party? Why are you adopting double standards? You speak in one voice in Tamil Nadu and in a different voice in Delhi. is why, I think, an honourable Member of the other House is going on a fast unto death. For what? That is what they should spell out. They should spell out their policy very clearly. Would they say that the Mandal Commission Report should not be implemented? I can accuse the Congress(I) Party that they were not prepared to implement the Mandal Commission Report, that they were not prepared to give justice, a new deal, to the backward classes and that is why for eight long years the Mandal Commission Report was gathering dust. Here the Parliament witnessed a historic occasion on the 7th August 1990, when the hon. Prime Minister of India announced that the Mandal Commission Report will be implemented. It is a red letter day. But today a member of the Congress Party, a former Minister, says: he has to reverse the decision, reconsider the decision, announced on the 7th August.

Sir, the chief of the Karnataka Congress Party says that he is against the implementation of the Mandal Commission Report. What about Maharasthra, because Mr. S.B. Chavan was telling that the agitation is taking place only in the non-Congress(I) ruled but not in the Congress-ruled States. What is the reason?

#### [Shri V. Gopalsamy]

Sir, the backward class movement has got its impact in the southern States—in Andhra Pradesh, Kerala, Karnataka and Tamil Nadu, and also in Maharasthra. So there cannot be an agitation against the Mandal Commission. They do not, therefore, open their mouths there. But in the Hindi belt they come and support the agitation. when the previous Government of Tamil Nadu introduced the economic criteria, nine thousand income ceiling, the Congress Party, along with the DMK, opposed the announcement of the then Government. Now, here they come, their leader comes and advocates in the other House of Parliament: they are for economic criteria. It is nothing but hypocrisy. It is nothing but double standard. Sir, if the economic criteria have to be taken into consideration-Mr. Mandal himself was very careful—I would say that Members who have thoroughly read the Mandal Commission Report, are confusing others. The Mandal Commission is very clear. Mr. Mandal has taken into consideration, when he was enlisting the backward class list, this factor also along with social and educational backwardness. I quote from page 52, para 11.23:

"As a result of the above exercise, the Commission evolved eleven 'Indicators' or 'criteria' for determining social and educational backwardness. These 11 'Indicators' were grouped under three broad heads, i.e. Social, Educational and Economic..."

Under the heading 'Economic'— I quote again:

"Castes/Classes where the average value of family assets is at least 25 per cent below the State average.

Castes/Classes where the number of families living in Kuccha houses is at least 25 per cent above the State average.

Castes/Classes where the source of drinking water is beyond half a kilometer for more than 50 per cent of the households.

Castes/Classes where the number of households having taken consumption loan is at least 25 per cent above the State average.'

(Time bell rings)

Just now I have started my speech. And you are ringing the bell.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No. no, You continue. Only I was seeing your time here. Therefore, I was only giving you a warning.

AN HON. MEMBER: It is, only a friendly warning. (Interruptions).

SHRI V. GOPALSAMY: this factor be also taken into consideration.

Sir, some people advocate merit theories. What is merit? Here in this country there are three great Epics: Ramayana, Mahabharata and Bhagwat Gita. Who was Valmiki, the author of Ramayana? Who was he? He was a hunter. He belonged to a backward class. Who was the author of Mahabharata? Vyas. Who was he? A fisherman. He belonged to a backward class. Who was the author of Bhagwat Gita? Krishna, a Yadav—another backward class. What is your theory of merit? What do the backward classes lack? They lack the opportunity. All these years they were denied the opportunity. And for the first time the National Front Government opened the doors of opportunity. Now, you raise a hue and cry about merit. Sir, there was another type of reservation all these years. People belonging to the backward classes could not enter certain areas. That is why Ekalavya had to lose his thumb and Sambuka had to lose his neck. It is because they had encroached upon the areas of reservation where the backward class people were denied permission. Therefore, Ekalavya and Sambuka had to lose their thumb and neck respectively. Today the times are different. Nobody can cut the thumb of Ekalavya. But there are people who are instigating the agitation.

Sir, they say that this caste factor should not be taken into consideration and only merit factor should be taken into consideration. They put forward this against the backward class people. But I would like to ask one question. If a man coming from the Scheduled Castes, Scheduled Tribes or Backward Classes becomes a master in and agamas, concepts religious would these people permit him to go into the garbha graha and become an archaka? Then they will say that since he is from the Scheduled Castes or from the Backward Classes. he cannot enter that place. They will not talk of merit. They will say that because he comes from a particular caste, he cannot perform such poojas, It is nothing but hypocrisy. If you talk of merit, would you permit these people to enter the garbha graha and perform the poojas?

They say that the implementation of the Mandal Commission report will not solve the unemployment problem. We are not of the view that the implementation of the Mandal Commission report will solve the unemployment problem.

SHRI M. PALANIYANDI (Tamil Nadu): You put these questions to the Janata Dal.

SHRI V. GOPALSAMY: You are from Tamil Nadu. You are for the backward classes. I know that. You are a good man. You are for the backward classes. You are from the Tamil Nadu Congress. You cannot speak against the Backward Classes. Even Mr. Rajiv Gandhi cannot speak there.

SHRI M. PALANIYANDI: I want to clarify one thing. You asked whether we would come and tell the people about our All-India Congress Committee Resolution. Definitely we will go and tell the people.

SHRI V. GOPALSAMY: Would your Vasant Sathe go to the Marina Beach and say that we have to withdraw the Mandal Commission report or otherwise I will observe a fast unto death? (Interruptions) It is nothing but hypocrisy. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You please continue your speach.

SHRI V. GOPALSAMY: You are from the Backward Classes. I know that you are a good man. I am not speaking against you.

### (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat. I am not allowing anybody to interrupt. (Interruptions) Mr. Gopalsamy, please don't get agitated. Continue your speech.

SHRI S. JAIPAL REDDY: They are supporting the Mandal Commission but Rajiv Gandhi is opposing it.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Let him complete his speech.

SHRI V. GOPALSAMY: Sir, they are not beggars to get some doles. They should have a proper representation in the power structure. That is the point. They should have a say in all branches of power structure and in all classes of the bureaucracy. But that has been denied to them all these years. This is our demand.

Sir, if we consider just one of the recommendations of the Mandal Commission, we would clearly understand how unfair the opportunities have been for the Backward Classes, the Scheduled Castes and the Scheduled Tribes in the Central Government employment. The number of Class I officers in the Finance Department of the Central Government is 1008. If 22.5 per cent had been reserved for the Scheduled Castes and Scheduled Tribes, then the number of employees should have been 227. But only 66 have been appointed. If 27 per cent had been reserved for Backward Classes, then 272 should have been appointed. But now only one has been appointed out of 1,008 in this one department itself. The Upper classes have already secured 941 jobs. That is why, Sir, the Class I officers had the guts and the audacity to challenge the Constitution itself. They say, the very reservation system itself should be abolished, the reservation for the Scheduled Castes and the Scheduled Tribes should also be abolished. What amount of audacity have they got to challenge the Constitution, to challenge the Parliament? Today, Mr. Vajpayee was making a very good speech. He was praising Ambedkar also. Sir, we are celebrating the Centenary of Ambedkar. But the Class I officers have got the guts to say that the entire reservation system should be abolished. I urge upon the Government to take immediate action against these people. When the

Members of Parliament passed the laws, the Constituent Assembly framed the Constitution, these officers have got the guts to challenge the Constitution itself. I would say that these people should be put behind bars. The Government should take disciplinary action against these people.

Sir, they say that the Supreme Court has to give the verdict. I do not want to say anything about the verdict to be given by the Supreme Court. But as on date, in many States, the reservation facility is enjoyed by the people, by the Backward Classes by more than 50 per cent. In our State, it is 69 per cent. So, when the people are enjoying the benefit already in so many States, how could a Supreme forum go against it when the facility is already enjoyed by the Backward Classes? Sir, hypothetically, I say that if it is strick down by the Supreme Court, what will happen? What happened in the year 1951 when the Communal representation was given by the Madras State Government? It was challenged in the court. It was struck down. Then Thanthai Periyar and Arignar Anna stood shoulder to shoulder. Tamil Nadu was in upheaval. There was agitation. That brought the First Amendment to the Constitution. This is fact stated by Pandit Jawaharlal Nehru. I quote: "You know what was the immediate cause for bringing the First Amendment to the Constitution. You all know that there are certain happenings in Madras State which led us to make this Amendment." What does it mean? Because there was agitation, Pandit Nehru said that the First Amendment was introduced. Suppose, if the Supreme Court says... (Interruptions)

SHRI S. K. T. RAMACHAN-DRAN: Why don't you take the name of Kamaraj? He was...

(Interruptions)

SHRI V. GOPALSAMY: I have got respect for Mr. Kamaraj. At that time, Kumaraswamy Raja was the Chief Minister.

Short Duration

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat.

SHRI V. GOPALSWAMY: I have got great respect for Mr. Kamaraj. But, at that time, Mr. Kumaraswamy Raja was the Chief Minister of Madras State and not Mr. Kamaraj. But, Mr. Kamaraj always had the sympathy for the Backward Classes. He supported the Backward Classes movement.

SHRI S. K. T. RAMACHAN-DRAN: At the instance of Kamaraj alone, there was the amendment.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I request you not to interrupt. Please take your seat.

SHRI V. GOPALSAMY: You are at liberty to have your own opinion.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, now you have to conclude your speech.

SHRI V. GOPALSAMY: It is a very important thing, Sir.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): But you have taken more than your allotted time.

SHRI V. GOPALSAMY: Sir, I am not speaking any irrelevant thing on this. Some of the pspeakers are raising irrelevant issues. I am speaking on the Mandal Commission, Therefore, Sir, if the Supreme Court says 'no', what happened—in 1951? There was agitation. Now, you say that some

people committed self-immolation, there is agitation in the North, agitation in there is and it should be withdrawn. The demand is that the report should be with-drawn. Then, I would say 3.00 р.м. that there will be agitation by the backward class people there and will be nothing wrong in it. They are keeping quiet now. They are like sleeping giants. Then, there will be agitation. You know what happened earlier. Youth committed self-immolation in the year 1965. Eight youth committed self-immolation. Bodies were aflame. thousands were killed.

I would like to give a warning. I would warn those vested interests who are abetting and instigating this agitation. There will be a counteragitation to defend the cause of the backward classes. Then, rivers of blood would flow through the whole country. Don't think that there is no spokesman for the backward classes.

I am not here to find fault with the students. But the students have been thoroughly misguided and misled. By whom? By vested interests. (Interruptions) Yes.

Mr. Chavan, when he was speaking, said that there have been so many deaths in Delhi. I would like to ask him. What happened in the year 1984? Thousands of people were killed in Delhi, in the streets of Delhi. Kerosene and petrol were poured on them and they were set ablaze. Thousands were killed. But at that time, the then Prime Minister tried to justify the carnage, tried to justify the holocaust, saying When a big tree falls, the earth is bound to shake'. This was the sort of attitude. Who were the guilty people? Who were behind 1984 riots? Some retired Supreme Court judges gave a report. According to that report, some top people of the Congress(I) Party were behind the riots. The very same people,

[Shri V. Gopalsamy] who were behind the 1984 riots, who were behind the 1984 holocaust are not instigating the agitation in Delhi. This is my accusation. (Interruptions)

Short Duration

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): It is a serious allegation.

SHRI V. GOPALSAMY: It is a sincere allegation. (Interruptions)

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, I take strong objection to this. He is accusing the Congress(I) Party, that it is behind this. This should not go on record. Either he should withdraw it, or, it should be expunged. (Interruptions) What right has he got to make such an allegation. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) Mr. Gopalsamy, kindly conclude now. (Interruptions)

SHRI V. GOPALSAMY: Sir, we have shown to the whole country...

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You have made your point. Please conclude now. (Interruptions)

SHRI V. GOPALSAMY: I am saying that those people who were behind the 1984 riots are, today, instigating the student riots in Delhi. (Interruptions)

Sir, I pay my homage to all those students who committed self-immolation, who have laid down their lives. At the same time, a disturbing news-item appeared in the press. One student who was alleged to have committed self-immolation gave a dying declaration to the effect that he was surrounded by some agitators, petrol was

poured on him and he was set ablaze. This also appeared in the Press. Every day, thousands of rupees are being spent by the Congress(I) Party in instigating the agitation, according to reliable information. Sir, we have shown to the whole world...(Interruptions)

SHRI V. NARAYANASAMY: Sir, he is making a wild allegation. He is instigating a class war. (Interruptions)

SHRI S.K.T. RAMACHAN-DRAN: He should substantiate his allegation.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, you have to conclude now. You have taken fifteen minutes more than your allotted time. (Interrruptions)

SHRI S.K.T. RAMACHAN-DRAN: He is indulging in cheap publicity. We cannot tolerate this. (Interruptions)

SHRI V. NARAYANASAMY: Sir, when an hon. Member makes any allegation against any political party, it has to be substantiated by him. (Interruptions) What the hon. Member said should be removed from the record. He has to substantiate. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat. Nothing is going on record. First you take your seat. (Interruptions). Nothing is going on record. I am requesting you to please take your seat.

SHRI V. NARAYANASAMY; I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have heard your point of order (Interruptions). The Chairman

or the Vice-Chairman will see the record. Don't worry. Mr. Gopalsamy, kindly finish your speech. (Interruptions),

I have already given my ruling. Please take your seat. (Interruptions). All right, what is your point of order?

SHRI V. NARAYANASAMY: When Mr. Gopalsamy was speaking, he said that Congress (I) Party is funding the students' agitation, supplying crores of rupees.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please hear me. I have already remarked that the Chairman or the Vice-Chairman will see the record. Do not worry at all. I have already given the instructions. That is all.

SHRI V. GOPALSAMY: I have not uttered any unparliamentary words. This is what has appeared in the newspaper 'Hindu'. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have already given my ruling. Please take your seat. Now Mr. Solanki.

SHRI V. GOPALSAMY: Kindly give me two minutes. I am concluding.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): One minute only.

shri v. Gopalsamy: All right, one minute. On 16th September under the dynamic leadership of Dr. Kalaignar Karunanidhi we have shown our might of the backward class movement in the Madras city rally in wich more than 3 million people participated. That is why I said, the Congress(I) would not dare to make any statement against the Mandal Commission report in the State of Tamil

Nadu. Therefore, I request this National Front Government not to succumb to any blackmail from any quarter. (Interruptions). I would like to appeal to this Government not to succumb, not to yield to any pressure, any blackmail from any quarter, come what may. I would appeal to the Prime Minister not succumb to any blackmail or or pressure. His name will go in the history of this country as the greatest champion of backward The name, V.P. Singh, will classes. go in the history of the country.

Discussion

श्री ग्रजीत जोगी (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, ग्रांग हुम सब के मत भारी हैं। हम सब व्यथित है, इम सब दुर्खा हैं, हम सब पीड़ित है, क्याकि क्राज हमारे राष्ट्र की तरुणाई उद्देशित है, उत्तेजित है, दिग्न्रामत है। तरगाई जिसे ब्राज सूनन, की सोचनी चाहिए विश्वंस में लगी हुई है। तरगाई, तरगाई के वे लोग, पीड़ो के स्रीर मेरे छोटे भाइयों की पीढ़ी जिसे अने भविष्य क निर्माण की संचिनी चाहिए, जिसे राष्ट्र श्रीर समाज भविष्य की बात साचना चाहिए, दह तरुणाई ग्राप ग्रंपने ग्रात्म-दोह करने पर विवश हो गई है। श्रात्म-दोहं इसके निराक्षा की पराकाष्ठा है, इसकी विवर्धनी की पराकाष्ठा है। मैं इस वाद-विवाद मे नहीं जाना चाहता जो मालवीय जी न प्रारम्भ किथा कि वह श्रात्म-दाह कायरता का प्रतीक है या साहस पा बहाद्री का प्रतीक है, क्योंकि मैं यह मानता हं कि क्रात्मदाह कायरता है। या साहस हो, उसका जो मुद्दा हमारे सामने है वह हृदय को दहलाने वाला मुद्दा है। हम सब को यह सोचना है कि 14 वर्ष का वालक जिसका पूरा भविष्य उसके सामने है ग्राज विवशता की इस पराकाष्ठा पर क्यों पहुंच गया है? भ्राज वह लाचारी की इस पराक्षाण्ठा पर क्यों पहुंच गया है? ब्राज उसके सामने उसकी ग्रंधकार क्यों दिख रहा है ! **श्राज उ**ब वह ग्रंधकार को देख रहा है ती उसके

Discussion

### [श्री म्रजीत जोगी]

सामने हम ज्योति की कोई किरण, प्रकाभ का कोई पंज क्यों नहीं रख पा रहे हैं? यह सीचने की बात है। मैं यह मानता हूं हमारा यह सदन, हम सब लोग, हमारी यह जवाबदारी है कि उस ज्याति के पूंत्र का, उस प्रकाश की किरण का इस भयावह अधकार में उसके सामने रखें। मैं यह कहना चाहता हूं कि यह जवाबदारी, सब से बड़ी जवाबदारी हमारे प्रधान मंत्री श्री विख्वनाथ प्रताप सिंह जी की है श्रीर उनकी सरकार की है कि जब ब्राज इस राष्ट्र की तरुणाई क्राने सामने प्रधकार दख रही। है, अंधकार के आगे उसको कुछ नही दिख रहा है ता उनकी जवाबदारी है कि वह उनका प्रकश दिखाए। पर मैं भारी मा से, बड़ो व्यया से यह कहना चाहूंगा ि थोद ग्रांग काई एक व्यक्ति इस परिस्थिति के लिए जवाबदार है, यदि ग्रान काई एक व्यक्ति इस बात के लिए उत्तरदायी है कि इस देश की तहलाई लाचार। की इस पराकाष्ठा पर पहुंच गई है कि उसे भ्रपने भातम-दाह करने का भा कदम उठाना पढ़ रहा है ता मैं यह बात रेखांकित करके और पूरे जार से कहना चाहुंगा कि इस पूरे। घटना के लिए, इस पूरे परिवेश के लिए, इस पूरे परिदृश्य के लिए यदि काई एक व्यक्ति जवाबदार है तो वह श्राज हमारे राष्ट्र के प्रधान मंत्री श्रा विश्वनाथ प्रताप सिंह है। उन्होंने मंडल कमीशन लाग किया और उन्होंने ग्रारक्षण को बात की है। मैं उन लोगों में से हूं जो सदैव से श्रारक्षण के पक्षवर रहे हैं। मै उन लागों में से हूं जिन्होंने अरक्षण वकालत की है ग्रांर हमेशा करते रहेंगे। फिर भी मै यह कहना चाहुंगा कि जब विश्वनाथ प्रताप सिंह जी ने और उनकी सरकार ने मंडल कमीशन लागू किया तो उसके पीछे जो उनकी नीयत का खोट है वह इस देश का नवयुवक, इस देश की तरुणाई, षह कम पढ़े-लिखे हो सकते हैं, अनपढ़

हो सकते हैं, पर नासमझ नहीं हैं, उनको उसके पीछे उनकी छोटी नीयत साफ़ दिख रही है। कोई काम सही नीयत से किया जाए, कोई काम प्रच्छे उद्देश्य से किया जाए तो उसके लिए इस तरह का बगावत, इस तरह का विद्रोह इस तरह का प्रदर्शन नहीं होता है। जब में नीयत की बात करता हूं, जब मैं उद्देश्य की बात करता हूं तो यह बात चुनौती के साथ कहना चाहुंगा कि विश्वनाथ प्रताप सिंह जी ने जब यह प्रारक्षण की सुनिधा लागू की तो उनकी नीयत साफ़ नहीं थी धौर ग्रंग्रेजी में तो कहादत है: "एक पत्थर से दो चिड़िया मारना" पर में यह कहना चाहंगा कि विश्वनाथ प्रताप सिंह जी ने जब यह बात लागू की मंडल कमीशन की अनुशंसा को स्वीकार किया, तो वह जो सोच रहे थे गलत सोच रहे थे. दिग्भमित होकर सोच रहे थे कि एक पत्थर से एक चिड़िया नहीं विडिया नहीं पांच सोने की चिडिया भारना चाह रहे थे। पहली चिड़िया जो उनको तत्काल दिख रही थी. उनके सामने दिख रही थी चौधरी देवी लाल जी का प्रदर्शन। उनको यह दिख रहा था। 7 ग्रगस्त को जब उन्होंने घोषणा की कि 9 ग्रगस्त को प्रदर्शन होना था। उनको यह दिख रहा था। रातः भर उनको 🚤 नींद आ रही थी, वे करवटें ले रहे थे। यह के अल चौधरी देवीलाल जी की दात नहीं है, उनके साथ चंद्रशेखर जी जाकर मिल गए हैं। उनके साथ पंजाब से प्रकाश सिंह बादल जी मिल गए उनके साथ पिछड़ों भ्रीर हरिजनों के नेता कांसीराम जी मिल गए हैं... (व्यवधान) उनको यह बैचेनी हो रही थी कि चौधरी देवीलाल जी का यह प्रकार होगा, चंद्रशेखर जी उनके साथ जाएंगे, बादल साहब उनके साथ जाएंगे, कांसीराम जी उनके साथ जाएंगे तो फ़िर विस्फ़ोट -होगा। इसलिए वह कोई ऐसा काम क ना चाहते थे जो इस विस्फ़ोट का सामना कर सके ग्रीर इसलिए जो पहली चिड़िया उन्हें इस पत्थर से मारने के लिए दिख रही थी, वह यही चिडिया

चौधरो देवीलाल जी का प्रदर्शन थी। दूसरो चिड़िया उनको थोड़ी दूर दिख रही थी। 30 अक्टूबर सामने दिख रहा था। भारजन्पार की चुनौतो दिख रही थी। सोमनाथ से अयोध्या तक की याना दिख रही थी। उनको यह भय लग रहा था कि 30 अक्टूबर के बाद क्या होगा? 'सांप्रदायिकता की लहर जब में चलेगी ग्रौर जब मैं ग्रपने शाहिनी षोर के ग्रौर न बांगी ग्रोर की वैसाखियों का साथ दे पाऊंगा तो विवशता में मैं किस स्थिति में रहुंगा? यह उनको दिख रहा था। इसलिए वह कुछ ऐसा करना चाहते थे, च हे कुछ समय के लिए हो, चाहे कुछ दिन के लिए हो--देश का पूरा ध्यान इस मुद्दे से हटाकर, राम जन्मभूमि बाबरी मस्जिद के सांप्र-दायिकता के मुद्दे से हटाकर यह चाहते थे कि इस देश का पूरा ध्यान किसी ऐसे मसले की क्रोर लगाना चाहते थे जिससे इस मसले की तरफ़ देश का ध्यान न रहे। इसलिए वह मंडल कमीशन को लेकर हमारे सामने ग्राए थे ग्रीर जब उनको इस ग्रांदोलन की बात दिख रही थी तो उनको यह भी लग रहा था कि अगर वह मंडल कमीशन को लागू कर देंगे तो भारतीय जनता पार्टी को भीड़ चाहिए ग्रधिकतर पिछडे वर्ग के लोगों की भीड़ उनकी रथ-यात्रा में साथ जानेवाली है, उस भीड़ में उनकी संख्या कम हो जाएगी। इसलिए यह जो द्वरो चिड़िया उन्हें दिख रही थी वह सोच रहे थे कि शायद इसका भी शिकार वे कर लेंगे। इप्तलिए उन्होंने मंडल कमीशन की घोषणा की, यह स्पष्ट दिखायी दे रहा है। तीवरा सुनहरा पक्षी जी उनको दिख रहा था वह यह था कि जनता दल के ग्रंदर जो निरोध उफ़न रहा था, एक ऐसा विरोध जो उनको काबू में नहीं आ रहा था ग्रीर उन्हें कहीं चंद्रशेखर जी, कहीं नेहरू जी ग्रीर कहीं देवीलाल जी रहे थे। जो ग्रांतरिक विरोध दल के ग्रंदर है, उसे वह कसे काबू में , **लाएं इ**सके लिए उन्होंने सोचा कि श्रगर में मंडल कमीशन को लागू करता हं

तो हमारी पार्टी की जो बैकबोन है, हमारो पार्टी का जो मेरुदंड है, जो सबसे बड़ा श्राधार है वह इन्हीं पिछड़े वर्ग के लोग का है इसलिए यदि मैं इनके लिए कुछ कर दूंगा तो ये लोग फ़िर देवीलाल जी के साथ नहीं जाएंगे, ये लोग फ़िर चंद्रशेखर जी के साथ नहीं जाएंगे, ये लोग फ़िर ग्ररूण नेहरू जी के साथ नहीं जाएंगे। यह सोचकर उन्होंने यह मंडल कमीशन लागू किया। यह तीसरा स्वर्ण पक्षी उनकी सामने दिख रहा था ग्रीर ग्रब जब वह शामने श्राया है तो किन परिस्थितियों मे श्राया है यह सब को मालूम है। चौथा जो पक्षी उनको दिख रहा था वह यह कि उनका ग्रपना बोट बैंक नहीं था। वह हमारी कांग्रेस से चले गए या निकाले गए, भगाए गए--- वस कांग्रेस से गए। वह ग्रपने साथ कोई वोट का बैंक या कोई ग्राधार लेकर नहीं गए थ ग्रीर वह ग्रपना वोट बैंक, ग्रपना एक श्राधार, श्र9नी एक कांस्टीट्यूंसी बनाना चाहते थे ग्रीर उन्होंने सोचा कि मंडल कमीशन मैं लागू करूंगा तो मेरी ग्रलग से एक कांस्टीट्यूंसी बन जाएगी। श्रब पांचत्रां स्वर्ण पक्षी जो उनको दूर ग्रीर कल्पना या स्वप्न में दिख रहा था, वह यह था कि उनको लग रहा था, जैसाकि अटल जी ने कहा कि शायद मैं काल के कपाल पर एक तिल ६ करूंगा और निश्ननाथ प्रताप सिंह का नाम भायत के इतिहास में ग्रमर हो जाएगा। विश्वनाथ जी ने श्रीर भारत के पिछड़े वर्ग ग्रथात् 52 प्रतिशत जनसंख्या को इतना कुछ दिया कि उससे ज्यादा ग्रौर कोई नहीं दे सकता। वह उस ग्रमरत्व की ग्राकांक्षा कर रहे थे। इसलिए उन्होंने मंडल कमीशन लागु किया।

इसलिए मेरा ग्रारोप है उपसभाध्यक्ष जी कि विश्वनाथ प्रताप सिंह जी ने जिस दिन मंडल कमीशन लागू किया, उस दिन उनकी नीयत बिल्कुल साफ़ नहीं थी। उनकी नीयत साफ़ नहीं थी

## [श्री प्रजीत जोगौ]

इसलिए देश ने उसको मंजूर नहीं किया।
जब कोई चीज साफ़ नीयत से की जाती
है तो ऐसी परिस्थिति नहीं बनती है।
कांग्रेस का उदाहरण श्रापके सामने है।
कांग्रेस ने भी इस देश के श्रनुसुचित
जाति श्रौर जनजाति के लोगों को श्रारक्षण
दिया श्रौर उसके लिए पृष्ठभूमि ...
(व्यवधान)...

श्री संघ प्रिय गौतम : यह गलत कह रहे हैं । संविधान ने दिया है कांग्रेस ने नहीं दिया है ।

श्री ग्रजीत जोगी: यह ग्रापका मत होगा । ग्रापने भारत के इतिहास को स्वतत्रंता सग्राम को ग्रीर श्राजादीकी लड़।ईको नहीं जाना है ग्रीर न उसे पढ़ा है । (व्यवधान)... मैं यह कहना चाहंगा कि जब कांग्रेस ने स्राजादी की लड़ाई लड़ी तो कांग्रेस ने गांधी जी के नेतृत्व में जब वह भारत में ग्राए 1920 से और जब तक उनकी मृत्यू नहीं, 1948 तक लगातार गांधी जी जैसे नेता ने-गांधी जी, जिनके व्यक्तित्व जिनकी ऊंबाई के सामने कोई भी नेता खड़ा नहीं हो सकता--उन जैसे व्यक्ति ने भी इप देश के मानस को इस देश की मानसिकता को 28 वर्षों तक लगातार तैयार किया ऋौर इस देश को यह बताया कि हमें इस देश के श्रादि-वासियों को इप देश के अनुसूचित जाति के लोगों को ग्रारक्षण देना होगा क्योंकि उनके साथ हमने ग्रन्याय किया है, हमारे पूर्वजों ने अन्याय किया है। 5000 वर्षों तक ग्रन्याय किया है ग्रोर जब देश की ऐसी मानसिकता बनीः जब देश के मानस को उन्होंने तैयार किया तो जब 1950 में बाबा साहब श्रम्बेडकर ने श्रारक्षण की सुविधा संविधान में दी। तो इस देश में किसी ने भी अपनी आंख की भीं तक नहीं चढ़ाई । किसी ने भी एक सवाल नहीं किया।

किसी ने भी एक प्रश्न नहीं किया । इस देश की मानसिकता की, इस देश के मानस को कांग्रेस ने भ्रौर गांधी जी ने तैयार किया था ग्रीर यहां किस तरह से विश्वनाथ प्रताप सिंह जी ने ग्रारक्षण लाग् किया । कांग्रेस ने तो 22 प्रतिशत के ग्रारक्षण के लिए 28 साल ग्रीर में कहंगा कि 30 साल इस देश को शिक्षित किया, प्रशिक्षिण किया भीर विश्वनाथ प्रताप सिंह जी ग्राप 22 की जगह 27 प्रतिशत का ग्रारक्षण देना चाहते हैं 30 साल क्याः 30 दिन वया॰ 30 मिनट ग्रापने प्रशिक्षित नहीं की । किसो से पूछा नहीं, ग्र4ने साथियों से नहीं पूछा ग्रपनी कैंबिनेट से नहीं पूछा ग्रीर इसको लागू कर दिया । इसलिए ग्राज हमारे देश का युवक दिग्ध्रमित हुम्र, है इसको नहीं समझ पा रहा है स्रोर उसका कारण यही है कि यह बात सही नीयत से नहीं की गई है सही उद्देश्य से नहीं की गई है। इसके सामने उद्देश्य कुछ ग्रीर था, वात कुछ ग्रीर थी । श्रीर जब मैं नीयत की बात करता हूं तो नीयत तो इससे देखी जाती है कि किस तरह से यह बात लागू की जा रही है। पहले धिन तो कहा कि मंडल श्रायोग की त्रन्शंसा तो हम स्वीकार कर र**हे हैं।** ग्रनुशंसाग्रों का ग्रध्याय 13 है। लगभग 5 पृष्ठों का अध्याय है। एक से लेकर चालीस तक भ्रनुशंसा हैं । उनमें से केवल एक अनुशंसा 11 नम्बर की श्रनुशंसा उन्होंने स्वीकार की । चलिए वह भी हम मान गए कि ऋाप नम्बर की अनुशंसा नौकरियों में आरक्षण की स्रनुशसा श्राप सवीकार रहे थे... (समय की घंटी).. वाकी जौ अनुशेंसाएं सांए हैं...

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : जोगी जी, ऐपा है कि सभी दलों का समय निर्धायित रहता है, आप तो पुराने मदस्य हैं, ग्रीर सभी लोग चाहते हैं कि वे इस महत्त्रपूर्ण विषय पर बोलें।

श्री श्रजीत जोगी: बहुत लोगों ने तो ग्राधे-ग्राधे घंटे बोला, मैं तो पांच मिनट में खत्म कर रहा हूं।

उपसभाष्यक्ष (श्री शंकर दयाल सिंह): म ग्रापसे अनरोध करूंगा कि ग्राप एक-दो मिनट में बात खत्म की जिए।

श्री प्रजीत जोगी : तो उ'सभाध्यक्ष महोदय, किस तरह से नीयत साफ़ दिखती है, देखिए । ग्रारक्षण लागू किया, मंडल श्रायोग स्वीकार किया श्रोर में से एक अनुशंमा स्वीकार की । वहां तक भी ठीक था, उसके बाद थोड़ा सा हल्ला मचा तो कह दिया कि यह शिक्षा पर लागू नहीं होगी । थोडा हल्ला और मचा तो यह कह दिया कि यह बात प्रमोशन पर लागू नहीं होगी। योड़ी श्रीर श्रापत्ति हुई तो कह दिया कि मह बात स्टेट्स पर छोड़ते हैं, राज्यों पर छोड़ते हैं, वह चाहें तो लागू करें।

SHRI T. A. MOHAMMED SAQHY: What do you expect?

SHRI AJIT P. K. JOGI: I will tell you. Wait.

फ़िर थोड़ी फ्रीर बात हुई तो कह दिया कि यह डिफ़ोंम सर्गिमज पर लागू नहीं होगी । टैक्नीकल एज्केशन पर लागु नहीं होगा । मेडिकल और इंजी-नियरिंग कालेज पर लागू नहीं होगा । एक हांथ से एक मुट्ठी दिया और दूसरे हाथ से पांच मुट्ठियां निकाल लिया, यह श्रापकी नीयत है। इस तरह से श्राप इसे लागू कयना चाहते हैं श्रीर देश भर में छिंढोरा चाहते हैं। मैं ग्रापसे यह कहना चाहंगा कि अगर सही रास्ता इस दिशा में क्या है ग्राप पूछ रहे हैं ग्रीर सही में बताना भी चाहुंगा । सही रास्ता

कांग्रेस संस्कृति का रास्ता है। बहुत से पूर्व दक्ताम्रों ने इस पर बात की है। हमारे सत्ता यक्ष के लोगों ने भीर सत्ता ५क्ष के सहयोगी दलों के लोगों ने बार-बार यह कहा है, कई कहा है कि कांग्रेस पक्ष का इसके बारे में क्या दृष्टिकोण है, यह बताया जाये? गौतम जो बीच-बीच में उठकर बार पूछ चुके हैं, मुझे इस बात का है कि जब हम लोग बोलते हैं, भ्रापके विषय में बोलते हैं तो भ्रापका क्या दिष्टकोण है ? आपका मैनिफ़े-स्टो क्या है? ग्रापका घोषणा-पत्न कहते हैं, पढ़ लेते हैं । ५र हमारा क्या दृष्टिकोण है? हमारा क्या रिजोल्यूशन हैं? हमारा क्या प्रस्ताव है? 30-8-90 का कांग्रेस की कार्यसमिति का जो कांग्रेस की सर्वोच्च संस्था है इस संबंध में जो प्रस्ताव है वह न तो गोपाल स्वामी जी ने पढ़ा है, न मालवीय जी ने पढ़ा है, न ग्रन्यों ने पढ़ा, न गीलम जी ने पढ़ा है ग्रीर अगर पढ़ा हो तो बता दीजिये, नहीं तो मेरे पास है मैं ब्रापको दे दूंगा हमारे कांग्रेस का दृष्टिकोण, सरल हिंदी में मैं समझा देना चाहता हं। कांग्रेस का दृष्टिकोण तीन हिस्सों में है। वह तो क्लिष्ट श्रंग्रेजी में लिखा उसका रूपांतर विलष्ट हिंदी इसलिए बहुत से लोगों को समझने शायद कठिनाई होगी । इसलिये सरल हिंदी में बता देना चाहता कि कांग्रेस का दृष्टिकोण . . . (ध्यवधान) कांग्रेस का दृष्टिकोण तीन हिस्सों है । पहला हिस्सा अनुसूचित जाति भ्रौर श्रनुसूचित जनजातियों के लिये। कांग्रेम ने यह कहा है कि हम अनुस्चित जाति ग्रीर धनुसूचित जनजातियों ग्रारक्षण के लिय पहले भी लड़ते श्राये हमने उनको स्नारक्षण दिलाया हम उनका ग्रारक्षण कभी खत्न नहीं होने देंगे । उसमे किसी प्रकार नहीं लगने देंगे । उनको जिस तरह से आरक्षण मिल रहा था वैसा ही यह हमारे कांग्रेम मिलता रहेगा, प्रस्ताव का ५हला हिस्सा है । कांग्रेम के प्रस्ताव का दूसरा हिस्सा--जिसको

### श्री ग्रजीत जोगी]

लेकर बहुत हल्या होता है। जो अन्य पिछडे वर्गी से सबंधित ग्रारक्षण की बात है उसमें भी काग्रेस ने यह कहा है कि हम मंडल कमोशग में जिस तरह से श्रारक्षण की बात की गयी है उसके बिन्कुल विराध में नहीं हैं। हम निछड़े वर्म के लागों को निछई। नाति के लागों को भ्रारक्षण देने के पक्ष में हैं, पर 3743 िंठड़ी राहियां तो मंडल जी ने माने कमीणन में लिखी हई हैं मौर हर शांत में बहुत सी एसा जातियां हैं जो इसमें श'मिल नहीं हैं। पिछड़ो वातियों की 52 प्रतिशत भावादी बनाती है ग्रयात 3743 नातियां 40-50 करोड़ लोग इस जाति के उन्हें ग्राप 27 परसेंट ग्रारक्षण नौकरियों में देने का बात कर रहे श्रारक्षग भी कहां? केवल क्लास-1 श्रीर क्लास-2 की बात करिये । क्लास-3 श्रीर क्लास-4 में इनको कुछ नहीं मिलने वाला क्यांकि वहां तो यह काटा पहले ही उतना भरा हुआ है, नितना प्रतिशत दिया जा रहा है। क्लास-1 क्लास-2 में सैंट्रल गवर्नमेंट की नौकरी देखेंगे तो 1200 से नीकरियां होती हैं । उसमें 27 परसेंट निकालिये तो 100-200 नौकिंग्यां होती हैं, तीन सी नौकरियां होती हैं। यह तीन सी नीकरियां.. (व्यवधान)

SHRI **TINDIVANAM** VENKATRAMAN (Tamil Nadu): If it is so meagre, why do you have agitation then?

SHRI AJIT P.K. JOGI: Because you have not understood Congress resolution. That is why you are moving away from the people.

🔻 उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : श्राप श्रवनी बात समाप्त करिये।

भी भ्रजीत जोगी: कांग्रेस के प्रस्ताव में यह बात साफ कही गर्य: है कि चंकि यह बहुत बड़ी जनसंख्या इससे ल भावित होनी है श्रीर कम लोगों को इसका लाभ मिलता है इस्लिये यदि सब को दे दिया गया तो लाभ केवल सम्बद्ध को भ्रायेगा । एक बहुत धनवान यादव हो सन्ता है, एक बहुत गरीब यादव हो सकता है। एक बहुत ही धनवाम कुर्मी हो सकता है, एक बहुत ही गरीब क्मी हो सकता है। कांग्रेस के प्रस्ताव में यह कहा गया हैं कि अन्य पिछड़े वर्ग के लोगों को यह जो भ्रारक्षण दिया जा रहा है उसमें पांच या छ: ऐसी श्रेणियां हमने गिन दी हैं कि इन श्रीणयों के लोगों को नहीं दिया जायेगा। कोई अई०ए०एस० है उसके बच्चे को नहीं दिया जायेगा । इन श्रेणियों के लोगों को नहीं दिया जाएगा। केई ब्राई०ए०एस० है, उसके बेटे की नहीं दिया जाएगा, जो पब्लिक रकल में पढ़ रहा है उस वच्चे को नहीं दिया जाएगा, जो इनक्:म-टैक्स दे रहा उसको नहीं दिया जाएगा । इसी तरह से अन्य पिछडे वर्गों के श्रंदर भी गरीब ग्रीर ग्रमीर की ग्रलग करना होगा। उसमें जो गराब है, जो ज्यादा जरूरतमंद है उसको हमें देना होगा, यह कांग्रेस की नीति है।

उपसभाष्यक्ष (श्री शंकर दयाल सिंह) : श्री अयपाल रेड्डी । जोगी जी, श्रोपका समय खत्म हो गया है।

SHRI AJIT P.K. GOGI: I will conclude in two minutes. For the interruptions you must allow me.

तीसरा हिस्सा यह है कि जो णेष लोग बच जाते हैं, जिनमें अग्रणी जातियों के लोग हैं उनमें भी बहुत से गरीब लोग हैं। कांग्रेस का कहना है कि यदि उनमें भी बहत से गरीव लोग हैं तो भाषिक भाषार पर उनको भी सुविधा मिलनी चाहिए, ग्रारक्षण मिलना चाहिए। कम प्रतिशत मिले पर उनको भी मिलना चाहिए, यह काग्रेस दिष्टिकोण हैं।

श्रभी श्रांदोलन चलाने की बात हई थी। मैं कहना चाहुंगा कि श्राप्के ही सम्मानित मंत्रियों ने ये बयान दिए हैं, बार-बार दिए हैं ि.ससे यह श्रांदोलन भड़का । श्रापके ही सम्मानित मंदियों ने कई बार यह कहा है, हमस भी कहा है सदन में ग्रीर बाहर भी कहा है िसे मैं दोहराना चाहता हूं। वह कहते हैं कि यह श्रांदोलन ितना ज्यादा हांगा उत्ता अयादा लाभ हमको मिलेगा। श्रांदोलन शहर में होता है, गांव में पिछड़ी नातियों के वाट बंधते हैं श्रीर वे वाट हमारे पास भ्राएंगे। यह उनकी गलाफ उमी है। वे ऐसा कह रहे हैं तं। यह साफ है कि इस अंदोलन के पीछे कौन है ?

उपसभाध्यक्ष महोत्य, में यह भी कहना चाहंगा कि बहत से लोगों के भले की बात हो गई ग्रीर नोजवानों के दिग्ध्रमित होने की बात भी हो गई। में भ्रापके माध्यम से इस सरकार से एक निवेदन करना चाहता हं। भ्रापने अनुस्चित गिति के वर्ग के लिए बहुत मे मांकेतिक काम करके बहुत सी बातें की हैं। एक काम भीर करिए। यह बाबा साहब भ्रमबेदकर के शतान्दी वर्ष है। पास्वान जी यहां होते तो बहुत ग्रन्छा होता । में अपनी पर्टी की तरफ पे, अपने सभी स'थियों की त.फ सं, ग्रनसूचित जाति धौर जनजाति के लोगों की तरफ से इस सरकार से, यहां बैठे हुए सदन के नेता से यह अनुरोध करना च हंगा कि ब ल्मीकि जी की जयंती 4 ग्रक्तूबर को है तो उस दिन के लिए ग्राप जरूर ग्रवक श घोषिन करें यह अवकाश अगर याप घोषित करेंगे तो लगेंगा कि ग्रापकी नीयत में कुछ परि-वर्तन ग्राया है।

ग्राणकी नीयत में ग्रभी हमें कोई सच्च ई नहीं दिख रही है। ग्रापकी नायत ठीक है, यह नही दिख रहा। इसलिए ग्राप यह ग्रवकाण घोषित कीजिए, ग्रनसूचित जाति के लोगों की जो भावना है उसको जीतिए, यह मेरा ग्रापसे ग्रनु-रोध है।

श्रंत में उपसभाध्यक्ष महोदय, मैं केवल एक ब्राह्मान करना च हुंगा। इस देश की तरुणाई, हुस देश का नवयूवक दिग्ध्रमित हो गया है। उसको सही र स पर लाने का भार ग्राज की सरकार पर, म्राज के प्रधान मंत्रीजी परहै। साज विसी का वोट बैंक दांव पर नहीं लगा है, र ष्ट्र की ग्रस्मिता दांव पर लगी है। रष्ट्र की एकता और अखंडता, राष्ट्र की सभा और समानता दांव पर लगी हुई है। इसलिए श्रीर सब ब'तों से ऊपर उठहर प्रधानमंत्री जी को ग्रौर उनकी सरकार को इन नव-यवकों से बात करनी च हिए। उनके जले हुए हृदयों को ठंडा करना च हिए, उनको शांत करना च हिए । उनकी बात सुनकर कोई ऐसा रास्ता निकलिए जिससे इस समस्या का हल निकल सके । इन नौजव नों में बहुत उत्स ह है। इकबाल ने वक्ताधाकि:---

'मोहब्बत मृझे उन जवानों से है, जो सितारों पर डालते हैं कमन्द ।'' नौजवान में इतना उत्साह होता है इसलिए इक्काल ने नौजवानों का अस्त्वान करते हुए कहा था कि——

'जिस खेत से दहका को अयस्सर न हो रोटी, उस खेत केहर खोशये-गन्द्रम को जला डालो।'

यह आह्वान उन्होंने नौजव नों से किया था। नौजव नों के पास अपरिभित शिक्त है, उनके पास बेईन हा लाकत है, अतिशय ऊर्जा है उसे आप रचन त्सक कायों में लगाइए, यह मेरा आपसे निवेदन है, धन्यवाद।

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir, today, I rise to make my first speech in this august House....(Interruptions). with a very heavy heart. As you know and as all of us realise the situation outside is very sensitive and explosive. Therefore, even as we make our speeches here, we need to exercise restraint. At the very outset, I would like to place on record my deepest sympathy for those who were killed either in police firing

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or who died on account of selfimmolation. We must try to under-stand as to why some boys and girls went to the extreme extent of committing self-immolation. They are, in my view, innocent victims of a pseudoequalitarian worked up through self-serving analyses of high caste intellectuals. Our unconscious upper caste vested interests are getting transformed and transfigured into pseudoequalitorian frenzy. I cannot be accused of prejudice against upper castes for I come from an upper caste and I may add that I come from the upper class of an upper if even caste. So a man's test devised, I would not be covered by that. This story of reservation is very long. It is very instructive for us to recall that some kind of reservation for backward classes in educational institutions has been in vogue in south India for 105 years; some sort of reservation in jobs has been in vogue in South India for 75 years. Why is it that so much resistance shown to this scheme only in north India, more particularly in Hindispeaking India, which we all consider the heart and of India? What wrong with the heart of heartland of India? It is high time we turned the searchlight inwards. In the Constitution of India, we all know, there is a provision for reservation economically and socially backward classes as contra distinct from Scheduled Castes and Scheduled Tribes. In pursuance of this, it was in 1953 that Kaka Kalekar Commission was appointed and that Commission gave its report in 1955. The Government of India then rejected this report in 1956. What did the Government of India say in 1956 when it rejected the report? It is very illuminating for us to refer to that. It said among other things, "the recognition of the specified castes as backward may serve to maintain and even perpetuate the existing distinctions on the basis of castes". of India then The Government

felt that caste as an institution would be strengthened in case reservation was made on the basis of caste. No doubt it was a noble sentiment. I do not dismiss it lightly. But we must consider as to whether caste in the last 34 years without reservation in North India. without reservation in the Government of India services, has been weakened as an institution and whether new India has been enjoying a kind of blissful castelessness for the last 34 years because of absence reservation. There has been reservation in South India. Let each one of us put his hand on the heart and say where the caste as an institution is stronger, in North India or in South India. How does anybody say that reservations strengthen caste as an institution? No objective student of social science can assert that caste as an institution is stronger in South India than in North India. It is much stronger in North India. Here people belonging to other castes are burnt in North India. They have been getting burnt for years What was the decades. other reason advanced by the Government of India in 1956? I am quoting again:---

"The main point to be stressed was whe her the special needs of the backward classes could be intensively and effectively served by appropriate shifts of emphasis or by rearrangement of priorities within the framework of the existing programmes or whether additional programmes needed to be drawn up."

So we have tried to remove the inequalities which have been historically inherited through proper plan priorities. Did we succeed in this in the last 34 years? If we had succeeded in this, how is it that onl 4 per cent of the jobs of Class I services of the Government of

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India have gone to the people bebelonging to OBCs so far? Even in the case of Scheduled and Scheduled Tribes for whom reservation has been in force for the last 40 years and more, only 8 per cent of the jobs of Class-I services have gone to them as against their entitlement of 22%. The OBCs who account for more than 50 per cent of the population occupy only 4 per cent of jobs; in fact, 4 per cent less than Scheduled Castes and So with what Scheduled Tribes. tongue in cheek can we talk of economic criterion? Now many people ask: why do not we go in for economic criteria? They also raise the question of merit. I would like to ask one simple question. merit be admeasured or assessed or adjudged in a socio-educational vacuum? This question was put by a Supreme Court judge in Vasant Kumar's case and I would quote:

"And, what is the merit? There is no merit in a system which brings about such consequences. Is not a child of the Scheduled Castes, Scheduled Tribes or other Backward Classes who has been brought up in atmosphere an of penury, illiteracy and culture, who is looked down upon by tradition and society, who has no books and magazines to read at home, no radio to listen, no TV to watch, no one to help him with his home work, who goes to the nearest local board school and college. whose parents are either illiterate or so ignorant and ill-informed that he cannot even hope to seek their advice on any matter of importance, a child who must perforce trudge to the nearest public reading room to read a newspaper know what is happening in the world, has not this child got merit if he, with all his disadvantages, is able to secure the qualifying 40% or 50% of the marks at a competitive examination where the children of the upper classes who have all the advantages, who go to

St. Paul's High School and St. Stephen's College, and who have perhaps been specially for the examination may secure 70, 80 or even 90% of the marks? Surely, a child who has been able to jump so many hurdles may be expected to do better and better as he progresses in life."

And the Supreme Court Judge says in a moving language:

"If spring-flower he cannot be, autumn-flower he may be. Why then should he be stopped at the threshold on an alleged meritarion principle? The requirements efficiency may always be safeguarded by the prescription of minimum standards."

He goes on to add, Mr. S.B. Chavan:

"Mediocrity has always triumphed in the past in the case of the upper classes. But why should so-called meritarian principle be put against mediocrity when we come to Scheduled Castes, Scheduled Tribes and Backward Classes?"

Chinnappa Reddy Commission which went into the question of merit in Karnataka and submitted a report in 1990, commissioned a study by the Sociology Department of Mysore University, and that study yielded the following results. "In the first year examination the marks obtained by the students, exclusively Backward Classes students, ranged between 54 and 65%. It is, however, noticed that there is an improvement in the performance of the students in the second year and third year examinations. While the marks obtained by the students of the second year examination ranged between 56 and 70%, the marks of the third year examination ranged between 56 and 82%." In other words, the students who got admission on the basis of reservation continued to improve

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upon their performance. Therefore, this argument of merit is really unsustainable and untenable. When people talk of economic criteria, I may bring to the notice of the House that an experiment based on economic criterion was tried out in Karnataka between 1961 and 1973 and when a Government survey was conducted in Karnataka after 1973 it was found that an overwhelming percentage of seats went to the so called economically poor of the forward castes. How did this happen? In our country, in our system, where we have very few income-tax payees. It is very difficult to organise a dependable certificate of income in the first place. Many people say, "Look, the Constitution has referred to socially and educationally backward classes. You are mistaking them for backward castes." No: if a mistake was made, it was made by one of the founding fathers of our Constitution, Dr. Ambedkar. Dr. Ambedkar, while participating in the debate on this question, said, "All these socially and educationally backward classes mean nothing more than a certain collection of castes." He said so in so many specific terms.

We keep reverting to merit. All of us know that job opportunities in the Government sector are minimal and meagre. They are really available in the private sector and all of us know that the private sector companies are financed by the public institutions to the extent of 80 per cent. When I said this to a banker on a flight recently, he said, "Mr. Reddy, you are wrong. . We finance to the degree of 105 per cent!". Every project is overinvoiced and over-invoiced to such a degree that the equity capital is taken care of, dividend is taken care of, even before the factory goes into production, Mr. Viren Shah.

SHRI VIREN J. SHAH (Maharashtra): How do I come into the picture?

SHRI S. JAIPAL REDDY 1 Because Mr. Viren Shah is the only friend with whom I can take liberties.

SHRI VIREN J. SHAH: I think I should be treated as one of the backward persons under the Mandal Commission by a special amendment, not mentally backward though there are some.

SHRI S. JAIPAL REDDY: We all know that a person who proa company becomes the Chairman of that company and his brother-in-law becomes the Managing Director and his Banjha becomes the Executive Director. Is there merit in this? What kind of merit are we talking of? Do we have any idea of merit? And, you see, this particular system has been evolved on the basis of philosophy of positive discrimination and affirmative action. If you look around the globe, you will see that wherever such a reservation has been made, it has been made on the basis of special categories, special categories of people who have suffered from historical handicaps. You have reservation for Malays in Malaysia: you have reservation for the Negroes in America. Show me one country in the world—I am challenging our intellectuals and columnists who have been writing nonsensical things in papers owned by the upper class people—where reservation has been made on the basis of economic backwardness. I belong to an upper caste and I am not afraid of being accused. All the writers are against this; all the teachers are against this; all the Class I employees are against this; and all the lawyers are against this.

PROF. SOURENDRA BHAT-TACHARJEE (West Bengal): There may be some exceptions.

SHRI S. JAIPAL REDDY: There are exceptions, I agree. But why are they against this? Because almost all of them belong to the upper castes....(Interruptions)....

SHRI M. M. JACOB (Kerala): Is this the beginning of the caste war?

SHRIMATI MARGARET AL-VA: It has already started.

SHRI S. JAIPAL REDDY: Anyway, if the caste war leads to a class war, I will not be afraid. In India, I do not eeny that there has been some social mobility. But every student of social science will agree on a careful analysis that the social mobility in this country has not been so striking as to divorce caste from class. After this decision was taken many people say that it was a hasty decision. I will not speak of everybody. I know the sincerity of a person like Shri Atal Bihari Vajpayee. He is a respected doyen of this august House. (Interruptions) There are always exceptions to the rule. But all those who criticize this as hasty are those, generally, who do not have the intellectual, moral and political courage to oppose this in principle. (Interruptions)

As for the Congress (I), let me tell you, I do not accuse them of inconsistency at all, for this simple reason. They did not promise reservations in their manifesto in 1977, they did not do so in 1980. they did not do so in 1984, they did not do so in 1989; and they are being true to their manifesto by opposing it now. Therefore, I do not accuse you of any political or philosophical inconsistency; you are being true and loyal to your class character. (Interruptions)

SHRIMATI MARGARET AL-VA: May I just interrupt you to say—you are talking about those,

who are not with you as being intellectually bankrupt-that the Supreme Court has just given a stay on the implementation?

AN HON. MEMBER: That is also hypocrisy! (Interruptions)

SHRI S. JAIPAL REDDY: While we have great respect for the Judiciary, while nobody in this country can go against the Judiciary, I would like to go on record: we beg to differ with the wisdom of the Supreme Court in the matter.

(Interruptions)

डा० रत्नाकर पाण्डेय : न्यायपालिका को खत्म कर दिया जाए।

उपसभाष्यक्ष (श्री शंकर दयाल सिंह) : मैं माननीय सदस्यों से ग्रन रोध क छंगा कि न्याय-पालिका को बात यहां न उठायें। उसकी चर्चा यहां न हो।

डा० रत्नाकर पाण्डेय: न्यायपालिका के विरुद्ध न बोला जाए । न्यायपालिका का ग्रपना मत्हव है ग्रौर न्यायपालिका के विरोध में विसी को बोलने न दें।.... (व्यवधान)

REDDY: SHRI S. JAIPAL I do not think in the history of this country any decision was ever taken after such maturing of democratic process.

I belong to the Janata Party tradition. I was in the Congress Party for ten years and an MLA twice on the Congress Party ticket. I have also belonged to the antiemergency non-Congress tradition for the last 15 years consistently. In the last four elections, we promised to implement the principle of reservation for backward classes in the Central Government. We won our mandate on this basis. If this decision is not democratic, I do not know how any decision can be democratic.

SHRI VIREN J. SHAH: Mr. Jaipal Reddy, may I ask you a question? The Parliament was convened on the 7th of August. Why was it necessary to make this announcement on the 6th? This is a question which is in the minds of so many and there is no answer to that.

Short Duration

SHRI S. JAIPAL REDDY: Mr. Viren Shah, my good friend, who has nothing but goodwill for this Government, has put a very pertinent question.

SHRI DAYANAND SAHAY (Bihar): I have a point of order.

Since the Supreme Court has already given a stay order....(Interruptions) and Since the Government has managed to bail it out through the Supreme Court, why should there be a discussion now? (Interruptions)

4.00 р.м.

SHRI VIREN J. SHAH: You cannot say that the Government has managed the Supreme Court proceedings. Nothing can be managed in the Supreme Court. It is objectionable to say that the Supreme Court is managed.

### (Interruptions)

उपसभाध्यक्ष (श्री शंकर दयाल सिंह):
- न्यायपालिका के संबंध में कोई भी इस
तरह का रिमार्क जो भी होगा वह रेकार्ड
में नहीं जाएगा, यह मैं कहता हूं। स्रब
- स्राप स्रपनी बात दो मिनट में समाप्त
- किरिए।

· SHRI DAYANAND SAHAY: I said: "Managed to bail it out". I have never said "Managed the court".

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, The Congress (I) staged four somersaults in the

last six weeks. The first reaction of the Congress (I) to the announcement of the decision was one of approbation. As the movement began to grow, the approbation was transmitted into ambiguity. When the movement grew and reached a stage further, it took a new dimension the dimension of ambivalence. When the self-immolation bids started, it took on still another dimension, namely, one of open and total antagonism. The Congress (I) role in this affair needs to be placed on record. Sir, my colleagues in this House, Mr. S. S. Ahluwalia, while making a speech at a students' gathering said that the students were not alone. He made this speech on 19th September, "Students were not alone. There were a number of Udham Singhs all over the country." He said that there were a number of Udham Singhs all over the country. I would like to know from Mr. Ahluwalia as to who is the person against whom these Udham Singhs are being directed. I would like to know that. I am placing it on record. Messrs. Rohit Bal Vora—he is the President of the Equality Front and the General Secretary of the National Federation of Central Government employees which is affiliated to INTUC., P. R. Kumaramanglam, S. S. Rathi, Subhash Chopra, H. C. Rawat, Gopal Prasad Shastri have been aiding the movement. These are some of the names that have already appeared in the press. Mrs. Damayanti Sharma M/s. Ashok Das, Rajinder Malik of Defence Colony Sajjan Kumar (how 'saijan' he is we all know), H. K. L. Bhagat, Jagdish Tytler, Ashok Chopra, Sunil Jain have not been lagging behind. And you know who got this famous sticker "don't blame me. I did not vote for V. P. Singh" printed? Mani Shankar Iyer. I don't know whether further proof is required about the participation of Congress (I). (Time bell rings) But I don't b'ame Congress (I)

because they are being consistent. They have always been opposed to reservations (Interruptions) Supreme Court may have given a stay order. It will be respected. The Government has no option but to respect it. But let us remember that the court on umpteen occasion, has upheld the principle of reservation for backward classes based on caste. I have no doubt whatsoever that the Supreme Court will eventually uphold the validity of the Mandal report.

SHRI VITHALBHAI M. PATEL: You cannot say that.

(Interruptions)

SHRI S. JAIPAL REDDY: I am expressing my opinion.

DR. RATNAKAR PANDEY: You cannot challenge the Court. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have already requested you all.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir, I hope. (Interruptions) My hope is based upon the case law. Let Mr. Shiv Shanker come and say 'no' to me. My firm and fair hope is based upon well-established case law. But, we, who represent the polity of the country collectively, cannot depend on Supreme Court alone.

Do not criticise the Court.

SHRI S. JAIPAL REDDY: I am not criticising the Court.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Reddy, please conclude your speech within one minute.

SHRI S. JAIPAL REDDY: I am concluding, Sir.

I, therefore, think that a dialogue between the Government and all agitating sections is required. The Government...(Interruptions) the National Front Government is prepared to conduct a dialogue with the students with an open mind. I utilise this forum to appeal to the students to respond to the appeal of the Government, and discuss with the Government.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Ram Naresh Yadav.

श्री राम नरेश यादव (उत्तर प्रदेश):
महोदय, श्राज सदन में जिस प्रश्न पर
चर्चा हो रही है, जिसका कि श्रीगणेश सम्भानि । ग्रीर वरिष्ठ सदस्य श्री चल्हाण जी ने किया है, वह राष्ट्र के लिए बहुत ही सुखद ग्रीर चितनीय है।

महोदय, ७ ग्रगस्त के बाद न जब भी समाचार पत्र उठाइए, रेडियो ग्रौर टेली-विजन सुनिए एवं देखिये तो बस एक ही चीक सुनायी पड़ती है कि छात भीर नव-युवक आतम दाह कर रहे हैं, जगह-जगह पर गोलियां चल रही है, हिमा का बाता-वरण व्यात है, सड़कें जाम कर दी गयी हैं, ट्रेनों को चलना कहों-कहों रोक दिया गया है ग्रौर बोांगयां जलायी गयी हैं। इस तरह की घटन एं नित्य प्रति समाचार पत्नों के माध्यम में पढ़ने को ग्रौर देखने को मिल रही हैं। जैसा कि सम्मानित मदस्यों ने अपनी चिता प्रकट की है, यह बहु ही दुखद है ग्रीर जब लोकतंत्र में इस तरह की हिसात्मक यटनाएं घटने लगती हैं और यह समस्या उग्न रूप धारण कर लेती है तो वह बहुत ही चिंता का विषय बन जाती है। इस ग्रवसर पर जहां तक कांग्रेस पर्टी का मवाल है, अव्हाण जी ने वहुन स्पष्ट गब्दों में कांग्रस की आरक्षण संबंधी नीति जो बहुत ही स्पष्ट रही है, उसे बता दिया है। सावधान में जो मान्यता है, चाहें वह अनुच्छेद 15.4.

### [श्री राम नरेश यादव]

16.4 श्रीर 340 में हो हमारे संविधान निर्माताम्यों ने राष्ट्रीय म्रांदोलन से निकल-कर मल्यों की राजनीति की थी, उस समय की देश की सामाजिक श्रीर शैक्षणिक दिष्टि से जो स्थिति थी इस दिष्ट से जो पिछले लोगों का ध्यान में रखते दए संवि-धान में उसकी व्यवस्था की थी। जसाकि ग्रभी जयपाल रेडडी सम्मानित सदस्य बोल रहे थे और कह रहे थ कि कांग्रस पार्टी ने तो कभी घोषणा-पत्न में यह कहा नहीं, लेकिन वह जानकर इस बात से अन्जान हो रहे हैं कि कांग्रेस की सरकारें रही हैं, उन राज्यों में सबसे पहले ग्रारक्षण, लागु हुआ था । चाहे ग्रांध हो, कर्नाटक हो--दक्षिणी राज्यों में तो सबसे पहले कांग्रेस सरकारों ने ही प्रदेशों में सांवधान के अधार पर आरक्षण की व्यवस्थाकी थी। इस बात की भी उन्हें ध्यान में रखना चाहिए साथ ही साथ। ...(व्यवधान)...हमारा बिल्कुल साफ है।...(ब्यवधान)...

श्री वीयन घोषः यादवजी, वह नए कांग्रेस वालों को भी कुछ, याद दिलाना चाहिए।

श्री राम नरेश यादव : इसलिए महोदय, मै यह कहरहा था कि अधिवर उस समय भी जो पहला संविधान में संशोधन हम्रा था 15.04.51 में, उसके पीछे क्या भावना थी । दक्षिण में मद्रास में शिक्षण संस्थाओं में प्रवेश के लिए अनुमति मिली थी उसके विरुद्ध सुप्रीम कोर्टतक जब मामला गया तो सुप्रीम कोर्ट ने कहा कि ग्रार्टिकल 29(2) के रहते किसी भी तरह से भेदः भाव नहीं किया जा सकता। इस प्रकार वह मद्रास सरकार का आदेश गैर काननी करार दे दिया गया जिस पर संविधान संशोधन लाने की ग्रावश्यकता पडी । सांवधान संशोधन करने का प्रस्ताव लाने का काम किया था पंडित जवाहर नेहरू ने, जिन्होंने कि सुप्रीम कोर्ट में जाने के बाद शिक्षण संस्थायों को जो सुविधा मिली थी, जो समाप्त कर दी गई थी,

उन्होंने अनुभव किया था कि सचमुच में यह उन लोगों के साथ अन्याय हो रहा है जिन लोगों को कि समाज में विशेष अवसर देकर के राष्ट्र की धारा से जोड़ने का काम करना चाहिए था। इसलिए 15.04.51 को संविधान में संशोधन करने का जो पहला काम हुआ वह किसने किया? इस देश के तत्कालीन प्रधान मंदी पिडत जवाहर लाल नेहरू ने किया और नम जाकर के सोशियली, ऐजुकेशनली बैक्वर्ड क्लामेज जोड़ा गया जिसकी आज बहुत चर्ची होती है।

महोदय, मैं कहना चाहता हूं कि मालवीय जी भी बोल रहे थ, मालवीय जी ने कहा कि काका कालेलकर कमी-शन की नियुक्ति हुई, उसे लागू नहीं किया 🦤 गया और उसके बाद मंडल कमीशन की नियुक्ति हुई । 198० में उन्होने अपनी रिपोर्ट दी, बहुत बहुस हुई ग्रीर इसलिए चुनाव का मौका आया तो जनता दल ने ग्रीर राष्ट्रीय मोर्चा ने ग्रपने घोषणा पत में व्यवस्था दी थी कि हम सत्ता में ग्राने के बाद मंडल कमीशन की रिपोर्ट लागू करने का काम करेंगे। मैं यह कह रहा हं कि जब ग्रापने घोषणा पत्न में व्यवस्था कर दी, यह बात सही है कि कांग्रेस ने पिछडे वर्ग की जनता का वोट लेने का काम इस श्राधार पर नहीं किया था इसलिए कांग्रेस पर श्राप इस श्राधार पर श्रारोप नहीं लगा सकते, लेकिन मैं कहना चाहता हं कि जब आपने वायदा किया था ग्रीर ग्राप कहते हैं कि घोषणा पन्न के श्राधार पर हमने इसको लागु करने का काम किया है, तो मैं जानना चाहता हं कि जो त्रापके सहयोगी दल हैं, कम्युनिस्ट पार्टी के श्री गुप्त जी ने कृभी कहा कि जल्दी में लाने का काम किया, हम लोगों से पूछा भी नहीं । ग्रभी वाजपेयी जी कुछ क्षण पहले बोल रहे थे, उन्होंने भी कहा कि हम सहयोगी दल हैं, बाहर से हमारा समर्थन प्राप्त है, उन्हें भी कन्फ़ीडेंस में नहीं लिया गया, पूछा नहीं गया । महोदय, अगर इसको भी छोड़ दें तो बहुत ही गंभीर प्रश्न यह उठता है कि ग्रपने घल के ग्रंदर बैठकर कभी विचार किया, पालिशामेंटरी कमेटी

Discussion

कहना चाहना हूं ऋाखिर पिछला इतिहास जब उठा करके देखेंगे तो उससे एक बात स्पष्ट हो जाती है कि यह पिछड़ा वर्ग के कितने हिमायती हैं। इसलिये महोदय मैं सदन का ध्यान श्राकिषत करना चाहता ह कि मुझे सन 76 में मुख्य मंत्री बनने का एक सीभाग्य प्राप्त हुन्ना था उत्तर प्रदेश में । उस समय मैंने ग्रारक्षण की व्यवस्था की थीं। 2.3 जून 7.7 को हमने शपथ ली थी श्रीर 20 ग्रमस्त को हमने इस व्यवस्था को लागू करने की घोषणा ही नहीं की बल्कि लागू भी किया था ग्रीर शिक्षण संस्थाम्रों में भी यूनिवसिटी एजू-केशन तक हमने स्कीलरशिप भी देने की व्यक्त्याकी। जो फ़ेयर प्राइस शाप्स हैं टैक्नीकल इंस्टीटयूशन में एडमिशन में भी, प्रमोशन में भी यह सारी व्यवस्था हमने की थी । मैं इसलिये कहना चाहता हं कि जब हमारी सरकार हटी उसके बाद जब श्राज के प्रधान मंत्री उस समय मुख्य मंत्री बने ग्रीर प्रदेश में मुख्य मती बनने का गौरव उन्हें हासिल हुन्ना तो जो स्कौलर-शिप मैं इसलिये कहना चाहता हं कि ग्राखिर ग्राज का प्रधान मंत्री जो उस समय मुख्य मंत्री रहा हो उस समय की जो कार्यप्रणाली रही हो उसको देखने के बाद लगता है कि पिछड़े वर्ग के लोगों के बारे में कहीं भी नीयत साफ़ नहीं है श्रीर श्रगर रहती तो पहली बात मैं कहना चाहता हं जिस पर अभी हमारे जयपाल रेड्डी जी बोल रहे थे। कह रहे थे कि सोशियली एज्केशनली बैकवर्ड क्लासेज के लिये मंडल कमीशन था। मैं भी चाहता हुं। ग्राखिर जब क्लाज 15 (4) संविधान में आया 16(4) रखा 340 की व्यवस्था हुई तो उसके पीछे मकसद क्या था कि म्रापने जनरल् क्लाज 15(4) जिसके ग्राधार पर पिछडे वर्गी के विकास के लिये उत्थान के लिये कुछ सुविधायें देने की विशेष व्यवस्था सैनिधान में की गयी थी उसको छुता तक नहीं किसने इसे लागु करने से श्रापका रोक दिया । इसलिये मैं कहना चाहता हं कि ग्राज जोसारे वातावरणको विषाक्त बताने का काम हुस्रा है उसके पीछे इस सरकार का निहित राजनीतिक स्वार्थ है जिसके कारण छात, नौजवान भ्रौरदूसरे लोग सड़कों पर श्रा करके इस तरह से

के ग्रंदर बैठकर कभी विचार किया ? कभी दल के नेताओं को विश्वास में लेकर इसकी घेषणा करने का विचार किया ? ग्रीर ग्राखिरी दिन, ग्राखिरी क्षण, जिस दिन लाते हैं इस सदन में, उस समय कैंबिनेट में जल्दी-जल्दी लाकर, कैंबिनेट के सदस्यों से भी बैठकर विचार-विमर्श नहीं किया गया । ब्रहामंत की सकार है, यह सारे देश को मालुम है। ग्रीर जब की सरकार है तो बाहर के लोगों से ग्रौर जो लोग सहयोग कर रहे हैं, उन्हें भी विश्वास में न लेना, उनसे न पूछना इसका मत्लब यह है कि श्रापकी नीयत पाफ नहीं थी । महोदय, मैं यह भी कहना चाहता हं कि देवी लाल जी का को बयान श्राया है कल, उससे तो बात और साफ़ हो गई । ग्रौर भी बहुत से माननीय सदस्य बैठे हुए हैं। मोरारका जी हैं सिन्हा जी हैं ये मेरे बहुत पुराने मित्र हैं ग्रीर भी कई लोग उधर बैठे हुए हैं वे भी मेरे बहुत पुराने मित्र हैं, लेकिन वे लोग भी श्राज जिस भाषा में बोल रहे हैं उसके पीछे मकसद क्या है ? मकसद यह है कि केवल प्रधान मंत्री इसका श्रेय ग्रपने को लेने के लिए और जनतादल के नेताओं नीचा दिखाने के लिए । वह दिखाना चाहते थे कि देवीलाल की रैली को फ्लाप करने के लिये तथा लोगों को लड़ाने के लिये जल्दी में किया । यह लोग जब नहीं चाहते थे उस समय लागू करने का काम किया। महोदय यह भी बात कही है कि ग्राखिर 7 तारीख ही क्यों चुनी गई? महोदयः जिस समय माननीय प्रधान मंत्री जी इसे सदन में लाये थे मैंने उनसे पूछा भी था कि महोदय क्या कारण है। 7 तारीख को क्यों चना है आपने । मैंने यह भी कहा था पूछा भी था कि 9 नारीख इसलिये कि 9 ग्रास्त को क्रांति हुई थी। देवीलाल जी भी एक क्रांति का ग्राह्वान करने वाले हैं तो उस क्रांति के ग्राहान में रोष पैदा करने के लिये ताकि लोगों में यह भावना जागे कि देवीलाल जी की रैली में लोग न जा पायें । त्रापने सात तारीख को लाकर के राजनीतिक उद्देण्यों से प्रेरित हो करके निहित स्वार्थ के वश यह काम किया । इसलिये ग्रापकी मंशा साफ़ नहीं थी। लेकिन फ़िर भी अप कहेंगे कि ग्रच्छा काम था । मैं इसलिये

# [श्री राम नरेश यादव]

श्रात्मदाह कर रहे हैं तो मैं कह रहा था कि जिस समय यह मुख्य मंत्री हुए उस समय महोदय न्नाज जो लोग उधर वैठे हुये हैं बहुत से साथी हैं हम सब लोग मैं भी साथ में रहा हूं जानता हूं बहुत पच्छी तरह से नारे लगाये जाते थे कि पांच हजार पिछड़े वर्ग के लोगों का नर संहार हुआ है। यह किसके समय हुआ था, यह मैं जानना चाहता हूं माथ ही साथ देवली ग्रीर साहपुर जिस तरह से हमारे जो अनुसूचित जाति श्रीर जनजाति के लोग हैं, हरिजन भाई हैं पर किस के समय में नरसंहार हुन्ना था ? ग्रीर उनके मुज्लिमों, ग्रिभियुक्तों को बी० ग्राई० पी० ट्रीट किसने किया थां? कैसे राष्ट्रीय गैस्ट हाउस में , शानदार भवनों में रखे गये ? हाथों में हथ-कड़ियां नहीं लगने दी गयी । यह किसके समय में हुआ था ? साथ ही साथ जो हमने वजीफ़े दिए थे पहली बार, सबसे पहले ग्राने के बाद जो चौदह रुपए मैंने रखा था उसको काट करके इन्होंने लगभग चार करोड़ रुपएं लाकर रख दिया । फ़िर यह पिछंड़े वर्ग के लोगों के प्रति हिमायत करने का जो दावा करते हैं यह बात इसमें स्पष्ट रूप से जाहिर हो जाती है ग्रीर उसके साथ ही साथ नौकरियों में भी रखने की जो व्यवस्था थी जिस तरह से 'ढिलाई के साथ वह सारी चीजें की गयी, महोदय, यह पूरानी कहानी हो गयी उसकी चर्चा बहुत अब नहीं करना चाहता । लेकिन मैं इसलिए संकेत कर रहा था कि जब जिस तरह से पिछले दिनों का इतिहास रहा ग्रीर म्राज जिन परिस्थितियों में इन्होंने घोषणा की उससे एक बात स्पष्ट हो जाती है कि. मन बिल्कुल साफ नहीं था श्रीर जब मन साफ़ नहीं होगा तो फ़िर सवाल पूछे जायेंगे कि न्नाप शिक्षण संस्थान्नों में क्यों नहीं लागू कर रहे हैं ? मैंने भी थां जिस समय कि यहां घोषणा हुई थी। मैंने पूछा था कि निगम की व्यवस्था क्यों नहीं करने जा रहे हैं ? श्राखिर जब तक 15(4) की व्यवस्था नहीं होगी तब तक कैसे उन संबके बराबर उनके यींग्यं हमारे लड़के बन सकेंगे। इसलिए जान-

बूझ करके जब दन के ग्रंडर ही सहमिति
नहीं होगी सर्वसंमित से एक बात नहीं,
होगी वह भावना जाएगी इस देश के
ग्रंडर, वह भावना जाएगी इस देश के
दूसरे लोगों के ग्रंडर कि सरकार की
दूगिंद क्या है ? सरकार को प्रधान में ती
ग्रंकले चला रहे हैं यह चलाते क्या है ?
उसका ग्रंसर फिर दूरगामी रूप से यह
पड़ेगा ग्रौर तब ग्रा करके ग्रात्मदाह की
प्रकिया शुरू होगी।

फ़िर मैं यह कहना चाहता हूं कि जब इस तरह की हिसात्मक स्थिति पैदा हो रही है तो प्रशासन क्या कयता है, सरकार क्या करती है, इसमें जिम्मेदारी किसकी है ?

सरकार इस मामले, को हल करने के लिए क्या कर रही है ? लड़कों के त्रात्मदाह करने से जो स्थिति पैदा हुई है उसवे निपटने में सरकार पूरी तरह श्रमफ़ल साबित हुई है श्रीर इस तरह श्रमफ़ल साबित हुई है कि लगता है कि सरकार ने खुली छूट दे रखी है। एक बात और है कि जब निर्णय हो गया कि हम सरकारी नौकरियों में इस तरह से श्रारक्षण की व्यवस्था करेंगे , 13 श्रगस्त का जो नोटिफ़िकेशन हम्रा उसमें यह कहा गया है, कि लिस्ट इज बिइंग इश्रुड सेपरटली'। जो लोग ग्रायेंगे उस क्लास के ग्रन्दर जो कि राज्यों की सूची में श्रीर मंडल कमीशन की सूची में कामन है, उनकी ल़िस्ट ग्रलगसे तैयार की ज़ा रही है लेकिन 1,3 अगस्त, के बाद आज एक ग्रक्टूबर है, कुछ नहीं हुगा। कल गांधीजी की जयंती है और साथ ही यह मना रहे हैं ग्रम्बेडकर शताब्दी वर्ष । ये लोग सामाजिक न्याय का वर्ष मना रहे हैं लेकिन अभी तक वह लिस्ट जारी नहीं हुई है। यह इस बात को साबित करता है कि सचमुच में यह सरकार इसे लागू नहीं करना चाहती है।

दूसरी बात यह है कि अगर सरकार चलाने वाले लोग भी इस तरह से अगे आकर उत्तेजक भाषण देंगे, सड़कों पर उतर आने की बात करेंगे तो निष्चित रूप से एक ऐसी स्थिति बनेगी कि लोग मड़कों पर उतर आयेंगे। दोनों और के नवयुवकों के मन मे जो धान्तिपूर्ण अन्दोलन की भावना जगनी चाहिए, वह नहों जगेगी।

एक माननीय सदस्य : स्राप क्या चाहते हैं यह बता दीजिए । स्राप मंडल कमीशन के बारे में श्रपनी राय तो बता दीजिए ।

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) : ठीकं है, बीच मं मत बोलिए । उनको श्रपनी बात पुरी कर लेने दीजिए ।

श्री राम नरेश यादत्र : महोदय, में माननीय सदस्यों को बताना चाहता हं कि कांस्टीट्यूशन में जो ालखा है जो प्रावधान है कांग्रेस पार्टी उसके लिए प्रतिबद्ध है। कांग्रेस पार्टी ने श्रभी यह नहीं करा कि हम आरक्षण का श्राधार बिल्कुल ग्राधिक चाहते हैं। जयपाल रेड्डी जी ने बहस करके यह दिखाने की कोशिश की कि कांग्रेस पार्टी की स्रोर से बराइर यह कहा जा रहा है कि ग्रारक्षण का श्राधार श्राधिक होना चाहिए लेकिन जैसी कि अभी स्थिति है जो वास्तविकता विरूद है। पेछड़े वर्गों को ग्रारक्षण देने के श्रुविरिक्त ग्राधिक दुष्टि से कन्जोर ग्रदरदैन सीज के लिए कुछ होनी वाहिए अगर यह सरकार ईभानदारी से लागू करने की बात तो ग्राज जो नौजवान सडकों पर जितके पामने रोजी-रोटी की है उनके लिए भी क्यों नहीं इस सरकार ने एक कारगर जिस्तृत योजना देने का काम किया । यह न करने से उन नौजवानों के मन में एक संदेह और शंका की बात पैदा हो रही है। इसलिए इन सारी चीजों की जिम्मेदारी सरकार पर सरकार चलाने वाले लोगों पर सरकार के साथ जो लोग बठे हुए उन पर है।

सरकार के सामने चाहे महंगाई की मार हो, चाहे पंजाब का मामला हो, चा कश्मीर का मामला हो, इन सारी समस्थात्रो पर जिस तरह से सरकार फ़ोल हो रही है उसी तरह से मंडल कमीशन की रिपोर्ट को लागू करने के मामले में भी सरकार फ़ेल हुई है क्योंकि नीयत साफ़ नहीं है ग्रीर जब नीयत साफ़ नहीं है तो ये सारी चीजें होंगीं ही ! इसलिए ऐसी स्थिति में सरकार को सत्ता में बने रहने का कोई ग्रधिकार नहीं है क्योंकि सारे मामलों में यह सरकार बिल्कुल श्रमफल साबित हुई है। जो ये नौजवान लडके हैं, दिग्ध्रमित लड़के हैं ग्रौर दिग्ध्र-मित किए भी गए हैं, इनको लानेकी जरूरत है। उधर के मदस्य कहते हैं कि इसमें कांग्रेस के लोगों का हाथ है, जो बिल्कुल ग्रसत्य निराधार है बहुत स्पष्ट बात है कि जनता दल के लोग ही आपस मे एक राय के नहीं हैं। मैं यह करना चाहता हं कि इसके पीछे तो शासक दल और राष्ट्रीय मोर्चे के लोगों का ही हाथ है जिसके कारण वे लड़के आज सड़को पर श्राकर तरह की स्थिति पैदा कर रहे हैं। जो लोग शहीद हो रहे हैं मरे हैं या जा रहे हैं उनके साथ हमारी पूरी सहानु-भृति है लेकिन एक बात जरूर है। सरकार को प्रयास करना चाहिए नहीं किए गए हैं, कैसे शांतिपूर्ण वातावरण बनाया जाए, कैसे उन्हें इस लायक बनाया जाए कि उनको काम मिले, उनको समझाया जाए कि मंडल कमीशन की रिपोर्ट क्या है, इसके लिए सरकार की ऋौर से कोई प्रयत्न नहीं किए गए। सरकार को एक बीच का रास्ता निकालना चाहिए लोगों को सिखाना चाहिए था, उनको समझाना चाहिए था, लेकिन कोई भी रास्ता अभी तक सरकार नहीं निकाल पाई है। इसलिए इस मामले में सरकार की पूरी असफ़लता है और इस सरकार को सत्ता में बने रहने का कोई अधिकार वहीं है ı

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWA-MY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No, please. I have already called her.

SHRI SUBRAMANIAN SWA-MY: It is an important point of order. This session was called in order, primarily, to enable the Government to get a Constitutional Amendment on Punjab. Now, in the other House the Bill has fallen through because of lack of attendance. Therefore, I would like the Government to tell us whether they have called us all the way here without adequate preparation. At the very minimum, the Minister for Parliamentary Affairs should resign because he has made a waste of our time. We have come all the way...(Interruptions)...

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): I am ashamed!

SHRI SUBRAMANIAN SWA-MY: And, on top of that, because of the weak arguments placed by the Attorney-General, the Court has now, within one week, reversed itself and given a stay which means this is a drama on Mandal. Therefore, we would like a statement from the Leader of the House as to what the exact position is. Will we be required to come back after the holidays to cast our votes because we have to make programmes which have to be made sufficiently well in advance? So, an urgent statement from the Government is necessary and also an apology from the Government for lack of preparation in ensuring attendance in the other House to see that the minimum of 50 per cent is present and, for that, the Minister for Parliamentary Affairs must resign forthwith.

SHRI M. A. BABY (Kerala): Sir. if what Mr. Subramanian Swamy has said is correct, it is a matter of grave importance. I would also like to know whether what has happened in the other House is due to the deliberate and irresponsible abstention of Members of a particular political party en bloc. This also I would like to get clarified.

Discussion

SHRI H. HANUMANTHAP-PA (Karnataka): Are we discussing the other House?

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): ...(Interruptions)... Just a second. I have heard you both. The Leader of the House will come here and then I will tell him and he will explain to you what the position is. Now, Shrimati Renuka Chowdhury.

SHRI KAPIL VERMA (Uttar Pradesh): How can proceedings of the other House be discussed here? They cannot be mentioned here.

PROF. SOURENDRA BHAT-TACHARJEE: Sir, Dr. Subramanian Swamy, while referring to the Supreme Court's stay order, said that a drama was staged. Is he attributing that ... . (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have not called your name; I have not allowed you. I have allowed only Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWA-MY:\*

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): It will not go on record. I have not allowed you. Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOW-DHURY: Sir, at the out-set, through

<sup>\*</sup>Not recorded.

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you, I would like to crave the indulgence of the House and I would start off by speaking of what appears to be that the Minister... (Interruptions)...

Short Duration

SHRI SUBRAMANIAN SWA-MY: Maybe he can clarify the position if the House is meeting...

SHRIMATI RENUKA CHOW-DHURY: I want to clarify what I want to say.

SHRI SUBRAMANIAN SWA-MY: But on behalf of the Government you cannot clarify. Maybe you take her into the Government and then she can clarify. ... (Inter ruptions)...

SHRIMATI RENUKA CHOW-DHURY: Let me make a fervent appeal. Let us, as Members gof this House, first transcend our personal biases and limitations and think on a collective note. We are not divided on the floor of this House where the matter of social equality is concerned. At no point did anyone dispute it and I don't think anyone, even now, would dispute the factor of social equality as a necessity in our society, in our structure as independent India. Then we have to consider what is the matter that we are seized with. ...(Interruptions). May I crave the attention of the House, please?

The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

What is the process of this debate? Where did it originate? Which direction is it going to take? I have beenwatching as a witness that we on the floor of this House have been divided on individual biases, where we are speaking for the pro-ness or

the anti-ness of the Mandal Commission. Let us not give in to that bebecause we are the chosen few. Each of us in Parliament is literally one in a million. Of 800 million people we are roughly 800 Members. cannot talk about blood spoken of flowing which was from this side of the Benches or the unconditional withdrawal of the implementation of the Mandal Commission which was spoken of from that side of the Benches. We cannot speak irrationally. What is the process of this debate? The process of this debate started when the Prime Minister on the 7th of August made the statement that he would execute or rather adopt the Mandal Commissional Report and see to its implementation. What then should we examine? We are going to do it today. (Interruptions)

We are not going to go into the matters of whether there are enough iobs at all and whether we should reserve some of them. That is not what we are going to discuss. We are are not to go into the platitudes of what should be done and what has not been done. We have a matter on our hands. We have to see the effectiveness of the consequences. We have to see the relevance. and we have to see the timeliness. These are the measures that have been taken by the Government while implementing the Mandal Commission Report.

On the 7th of August when the Prime Minister spoke, nobody opposed it. Not a single individual or a political party opposed it, opposed the nobility of the thought because in concept we are all together. We are not opposing the equality of social status. We are working for a qualitative nation as Indian people.

I am on OBC today. I have been declared by the Mandal Commission. I did not know that. I

<sup>\*</sup>Not recorded.

#### [Shrimati Renuka Chowdhury]

thought I was an Indian. That was the only requirement for me when I came into this House. When I have been answered to, looked to by people, it is primarily because I am an Indian. I am authorised by the fundamental fact that I am an Indian to enter this House, to enter the hallowed ground of Parliament.

Nevertheless, what are we questioning today? Yes, the nation is seized by the violence that is causing convulsion. The mother in me, the women in me, cannot stand by as a mute witness. Nothing can simulate the emotions that are generated in me when I see innocents die. I question is this the youth that we have empowered to vote us to power, who die before us?

This is not the natural consequence of the thing. We have seen 50,000 women walking with candles in darkness, trying to simulate the grief of mothers who have lost their children before they have blossomed into full life. The nation is being ripped. We have been torn as under. The fabric of this country is being ripped apart, and we are fighting, caste against caste. Why?

I am not going to stoop and say that there are certain factions, certain political parties. No, I will not do that. No movement would be able to sustain itself if it was an engineered one. There is amount of spontaneity, which has come from the masses. Let us not for a moment fool ourselves that somebody else is responsible for our problems. No. As a part of this Government, I take responsibility, as a a part of the team, as a part in governance. But I would like to exercise judicious caution. I want vouto realise that by virtue of sitting in the Opposition you are not absolved of your responsibilities and the oath that you take when you become Members of this House, of allegiance to this nation.

We have made a mistake. In our execution of the Mandal Commission Report we have made mistakes. The Government has moved a little too slowly. We are taking faltering steps in executing it. Yes, the Government thought that it was judicious to close the educational institutions because it believed that that would contain flash points of violence. What we did overlook was that we needed to speak to the Vice-Chancellors, we should have taken teachers into confidence, we should have taken a consensus. We did not do it. Whatever measures we are executing seem to be steps too late. So much senseless violence has erupted in this country. So many innocent children have died. No words are going to be abletomeasure the grief. I will beg to differ with Malaviyaji.

यह कायरता नहीं है, यह उनकी परेशानी की जबान है। उनकी नजर में उनको यह भरोमा नहीं है कि यह सरकार जो हुकुमत कर रही है, उनके दुःखः उनके गम ग्रीर उनकी परेशानी को पहचान सके । मगर हम हिम्मत करते हैं, हमारे साथ हैं। ग्राप हमारा साथ देने व ले हैं। भ्राप यह नहीं कह रहे हैं कि मंडल कमीशन को हटा दो। एकांध ने गूरें में कह दिया हो । स्राप यह नहीं कह रहे हैं जि गरीबों भ्रौर पिछड़े लोगों को कुछ मन दो। ग्राप यह भी नहीं कह रहे हैं कि ग्रो० बी० सीज०, बी० सीज० ग्रदि के लिए कोई जगह है। सब हमारे देश के लोग हैं। We are talking of merit. Let us want to be the first among the best, as my colleague, Mr. paipal Reddy has pointed out. We are not going tobe maritorious in a vacuum. us examine the fundamental factors which are rocking this nation and let us not isolate one community or one

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class of people. We cannot, because they are intrinsically woven into the fabric of this country. So, we have to come back to the factors as towhat is the process of this debate. The process of this debate is the effectiveness and the consequences of implementing the Mandal Commisssion's report. We have to examine the relevance of the measures that have been taken and the timing of this. May be the timing was wrong. I take full responsibility for that, The Government has not empowered me, but as a part of the benches sitting on this side, I am taking congnisance of it. I cannot bear to see law-makers becoming law-breakers, assaulting a woman and a child in this I Year of the Girl violence being Child. There is committed against every individual who has dared to comeout and speak But the Prime Minister is seized of this problem. He is seeking a solution. Empower him to find it. We cannot divide ourselves on the floor of this House and fight. You cannot fight against me because I am merely in these benches. are with me. No student is going to sit there and decide whether you are on that side or on this side. They will see you as a person in Parliament empowered by the people for the people. That is the essence of democracy. Let us learn to work towards the qualitative not just in India' We are going to fight for the qualitative nation in international arena. India is on the nuclear map. We have had a success. We tremendous could well be in the conomic hub of this internationally, but we are ruining ourselves. At what cost are we doing this? Somewhere along the way we have lost the basic goal perspective, that of a better nation governed by the people. It is on record with the Prime Minister that individuals are feeling this thing. Yes, I know the question the people are asking us now: is the Mandal Commission really relevant in view of the fact that three experts have diassociated with it? Will it really

end discrimination? Is it the answer for me to be internationally competent? These are the quertions that are asked by the people. But, you, me, we, who are empowered by the gift of being here, by the knowledge that is bestowed on us. that access and the reach we have to communicate to the masses, why are we not doing this? Why are we not going out to explain to the people? Can anyone of us, who are standing and creating a noise for or against say that he is not seized of the matter? We have a problem on our hands. How best are we going to solve it? Please come out with a solution. Please offer us alternatives, which are viable and where there can be credibility for us. Don't come out with the impossible. That will not resolve the problem. Each one of us is equally guilty on every death that has taken place in the past few months. And God knows about Mandal; he must be turning in his grave.

SHRI DAYANAND SAHAY: Your responsibility is more.

SHRIMATI RENUKA CHOW-DHURY: Undoubtedly. I thought I said that earlier. But you are not absolved of it, my dear colleague. You, as a Member, when you came to this House and took oath, you swore that you have allegiance to this country. We are not going to be showing Mandal as a Commission which has discriminated an Indian against an Indian. That is what it has boiled down to. have to take cognisance of what the country has been seized of. We have to collectively fight against it. We are not saying we have not made mistakes in this. Please help us to solve it because every innocent child who died is our child. It is an Indian child. It is the wealth of my nation. It is the qualitative child. They have been moved to burn themselves. Let us not be involved in mud-slinging about political parties. This is the very reason [Shrimati Renuka Chowdhury] anti-social elements are making hay while the sun shines for them. They have set the children on fire. We have stood by as mute witnesses, my God.

God of my witness, what is the religion that I have sworn allegiance to? The national flag? I have repeatedly said it on the floor of this House. With this flag as my witness, will you not join me

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Madam, keep to your time.

SHRIMATI RENUKA
CHOWDHURY: I am concluding.
You have been very kind. You
have been indulgent.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Because there are so many Members who want to express themselves.

SHRIMATI RENUKA CHOWDHURY: This is an appeal. We are seized with this matter. These are the measures the Government have taken. We have tried to We are contain the violence. rounding up the anti-social elements hence there is a little bit of violence in the past two or three days. We may be a little late but we are trying to contain it. Please help us. Please go along with us. Thank you.

DR. NAGEN SAIKIA (Assam): Mr. Vice-Chairman, Sir, it is seen that no party dares to oppose the implementation

of the recommendations of the Commission for the only Mandal reason that all parties want to satisfy the 80 percent of this population of our country but most of them have come up to oppose it indirectly, because to me they are basically the representatives of the 20 per cen' of the people only. I would like to request these people to abandon the double standard in their thinking and activities. Rather they should come forward courageously to speak out their mind. On the surface, they have been stating that they support the recommendations of the Mandal Commission but in private some people oppose it. I would request them to come out with their real colour in the interest of the nation and the people.

Today, North India is witnessing a violent agitation on the reservation issue. A good number of students and youths have resorted to selfimmotation to register their protest against the implementation of the Mandal recommendations of the Why? Commission. Is it fact that reservation of 27 per cent of the jobs for the OBC as it has been declared would certainly affect the other sections of the people? Would it deny justice to one who is coming from a community other than the OBC, SC and ST? A share of 27 per ent is a very small part of the whole. In some States their reservation is more than 60 per cent, for example, in Tamil Nadu. But nobody seems to have been State. Then. the people in the States of north India are apprehensing that their future will be bleak? I have been observing that there are some misgivings, misunderstandings regarding the recommendations in the mind of the people. The people are not well aware of the recommendations. There is a fear in the mind of the people. The immediate duty and responsibility of the conscientious people is to remove the misunderstanding, the misgiving, the fear, from the mind of the people, but not

to instigate either the pro-reservationists or the anti-reservationists to generate the caste hatred and poison the whole atmosphere.

[1 OCT. 1990]

Sir, Congress (I) has demanded the resignation of the hon. Prime Minister. But what for? for the historic move that this Government is taking which had to be taken a decade back when Congress (I) party was in power? They have been criticising us for not diluting the Reservation Policy and at the same time asking the students to come to the negotiating table. But what is there for dilution at all when a minimum has only been given? But political forces have been trying their best to create a fear psychosis in the minds of the people that the future of a section of people is going to be deemed. Is there any truth at all in it? As Mr. Vajpayee stated, there is a communication gap and that gap will have to be filled up. I request the Government to take immediate necessary steps to bring the agitators to the negotiating table and remove their fears and misunderstandings and assure them that they would not he denied of their due. I hope, within a very little time, we shall be able to convince the youth and the students of this country that they would not be denied justice and to resolve this situation, we shall have to fight unitedly. I appeal to all the Members of the House, irrespective of their political affiliations, to come forward, fight unitedly the evil and to make the country progress.

श्री माधव सिंह सोलंकी (गुजरात) : म्रादरणीय उपसभाष्यक्ष जी, मैं बडी दिल-चस्पी से यहां चर्चायें सून रहा था खास करके जो श्री एस० जयपाल रेडडी जी ने कहा कि~~

Those who had not the intellectual and moral courage to oppose reservation are opposing the Government. Particularly his reference was to the Congress Party.

मैं यह बहना चाहता हं कि जो पहले विरोध पक्षों में रहे हैं, सरकार में

भी रहे हैं, वह तो ग्रारक्षण की बात ग्रभी लाए । इस देश में कांग्रेस पार्टी ही है, जिसने न केवल हरिजनों, ग्रादिवासियों ग्रीर पिछडे वर्गों के लिए ग्रपनी भावनायें व्यक्त कीं, लेकिन ठोस कदम उठाए हैं।

महात्मा गांधी की प्रेरणा से कांग्रेस गवर्नमेंट ने शोडल्ड चास्टस स्रोर शेड्ल्ड ट्राइब्स के लिए रिज्**वेंश**न लाएँ थे ग्रीर पं० जवाहरलाल नेहरू ने ही शैक्षिक ग्रीर भामाजिक दिष्ट से पिछडे वर्गी के लिए ग्रांस्क्षण का प्रबंध के संविधान में करने का कदम उठाया था ग्रीर शभी यादव साहब ने बताया है कि कांग्रेस के शासन में ही भारत के कई प्रदेशों में पिछड़े वर्गी के लिए कदम उठाए गए हैं स्नौर कांग्रेस ने पिछडे वर्गी के लिए जितना काम किया है, रतना किसी और पार्टी ने ग्राज तक नहीं किया ।

हमारी ग्रापत्ति, उरसभाध्यक्ष जी, इस बात है कि जनता मोर्चा की सरकार ने पिछडे वर्ग के नास से जो रवैया अपनाया है, अगर जनता मोची की सरकार ग्रौर प्रधान मंत्री जी ने आरक्षण के सामले को हैंहल करने में ऐसी गडबड़े कर दी हैं श्रीर ऐसा कंफ्यूजन पैदा किया है कि इसके फलस्वरूप जाज देश में गंभीर परिस्थिति का निर्माण हुन्ना है। स्राज जनता फ्रांन्ट के नेतागण कुछ भी कहें लेकिन बात यह है कि प्रधान मंत्री जी की 7 अगस्त की बोषणा में पिछड़े वर्गी के हित में सेभी ज्यादा इनका राजनीतिक उ**ट्टे**श्य था, वरना परिस्थिति ऐसी **पैदा** नहीं होता, सारे देश में हम जब साथ पिछडे वर्गों के लिए ग्रारक्षण का प्राबधान करना चाहते हैं तो वह एक **बड़ा** कदम हैं ऋांतिकारी सामाजिक कातिकारी कदम हरेक स्टेज में क्या-क्या कदम उठाने चौहिए इसकी गंभीरतापूर्वक त्लानिंग चाहिए। खास करके इनकी दो हो सकती हैं। जब ग्रारक्षण पिछडे वर्गी के लिए सामाजिक शैक्षिक वर्गों के लिए तो सब से पहले इनका ब्राइडेटीफिकेशन होना चाहिए कि कीन से बर्ण कम्युनिटी या कास्ट धार ग्रदर बैकवर्ड क्लासेज । वह फिकेशन हो जाए इसके बाद

# [श्री माधव सिंह सोंलंकी]

श्राफ वैनिफिट्स करना चाहिए। यहां तो माननीय उपसभाध्यक्ष जी, बैनिफिट पहले जाहिर कर दिए गए भीर वह श्राधे अध्रे । मंडल कमीशन के बारे में एक तरफ यह कहना है कि हम मंडल कमीणन की रेकमेंडेशंज पूरी तरह स्वीकार करते हैं म्रोर जब जाहिर किया तो इनकी बहत सी रेकमंडेशंज में से केवल एक ही सर्विस का एना उसमेंट किया गया कि सर्विस में 'ग्रारक्षण होगा। ग्रौर वह भी बाद में रिट्रेक्ट कर दिया गया कि सर्विस में भी केटल रेऋटमेंट मे होगा, लेकिन प्रोमोशन में नहीं होगा । माननीय उपसभाध्यक्ष जी, यह अधकचरा ग्रीर ग्रध्या मंडल कमीशन की रेकमंडेशन का एनाउंसमेंट करना इसके पीछे क्या उद्देश्य हो सकती लेकिन कुछ भी बैनिफिट दे इससे पहलेकौन से लोग बैशवर्ड क्लास में ऋति हैं इनका माइडेंटीफिकेशन तो होना चाहिए। गवर्तमेंट ने पिछले 7--10 महीने में क्या किया ? उन्होंने यवने मैचिफ स्टों में इस जाहिरात की थी श्रोर हमारे पाम 10 साल से रिपोर्ट पड़ी हुई थी तो जनता फंट गवर्नमेंट ने कुख भी होमवर्क तो किया होगा कि कौन कौलन कम्युनिटी या कौन-कौन वर्गों को हम ग्रदर बैं वर्ड क्लास गिनने वाले हैं, ग्रौर मंडल कमीशन का लांभ देने वाते हैं। कुछ नहीं किया गया । एक एडहाक एनाउंसमेंट कर दिया गया कि मंडल कमीशन की रिपोर्ट में जो अम्युनिटींज के नाम हैं और राज्यों . ने जिस कम्युनिटी का स्वीकार किया है ,जो कामन नोम है उनको हम लाभ देंगे, लेकित ग्रीर राज्यों का क्या होगा? क्रुछ ऐसे भी राज्य हैं ग्रभी चव्हाण साहब ने बताया कि जहां बैकवर्ड क्लासेज कोई प्रोविजन नहीं किया गया ेतो यह तो पूरे भारत के लिए प्रोविजन हैं। इसम से कुछ राज्यों को लाभ मिले औ कुछ राज्यों को बिल्कुल नहीं मिले ऐसी परिस्थित क्यों निर्माण की गई यह हमारी समझ में नहीं ऋाता है। इसस कहा जाता है कि इसके पीछे केवल पिछड़े लोगों को मदद करने का ही उद्देश्य था तो यह बात सही मालूम नहीं होती.।

माननीय उपसभाध्यक्ष महोदय, तीसरी महत्व की बात यह है कि यहां प्रधान मंत्री जी ने 7 ग्रगस्त को यह जाहिरात की थी मंडल कमीशन के 27 रिजर्वेशन की तब यहां एक सवाल उठाया गया था । सवाल के जवाब में उन्होंने ऐसा कहा कि यह हमारी जनता फंट पार्टी की पालिसी है और वह पालिसी हमारे मैनिफ़ैस्टो में भी बताई गई है स्रीर याज हम इसको कार्यान्वित करने जा रहे हैं । तो सवाल यह पूछा गया था कि अगर त्रापकी पार्टी की यह पालिसी है तो श्रापकी पार्टी की सरकारे जिन प्रदेशों में हैं, जिन राज्यों में हैं वहां भी इसका पालन कि । जाएगा या नहीं । या आप इसके लिए कोई प्रयास करोगे या नहीं। तो इन्होंने जवाब दिया था कि वह स्टेट में भी इन रिकम डेशन्स को लाग करने के लिए कोशिश करेंगे। फिर इसमें से भी रिटेक्ट कर दिया श्रीर कहा कि स्टेट जो करना चाहें, वह कर सकती हैं, सेंटर इसकी कोई रिस्पांसिबिलिटी नहीं लेती। तो माननीय उपसभाध्यक्ष जी, इससे ऐसा लगता है कि हाफ़ हार्टेंड ग्रीर हाफ़ बेक्ड पालिसी डिसीजन लिया गया ग्रोर वह भी जिस ढंग से लिया गया वह ठीक नहीं था । किसी के साथ कंसल्ट नहीं करना, कसेंसस की बात तो छोड़िए, अपने साथियों के साथ भी कंसल्ट नहीं किया गया, तो प्रव जाहिर हो गा। है। लेकिन ऐसी जल्दबाजी में जो डिसीजन लिया जिसका प्रजाको भी पता नहीं चला । श्राज देश में कितने बैकवर्ड क्लास के लोग हैं जिनको पता भी नहीं है कि उनको यह लाभ मिलने वाला है या उनका नाम लिस्ट में है ? तो सभी जगह कंपयूजन है, जिसको लाभ मिलने वाला है वह भी कंपयूजन में है और जिसको लाभ नहीं मिलने वाला है या जिसको नुकसान का शक है, उसके मन में भी क्पयूजन है। सरकार की तरफ से या जनता फ्रंट पार्टी की तरफ़ से ये जो कदम उठाए गए हैं, उन्होंने भी कुछ किया नहीं है। ऐसी स्थिति में माननीय उपसभाध्यक्ष जी हमको लगता है कि जल्दबाजी में बहुत नुकसान हुआ है।

कांग्रेस ने, तो अपनी पालिसी पहले से जाहिर की है कि हम पिछड़े नगीं ने विकास में विश्वास रखते हैं उसमें हमारी पूरी श्रद्धा है । रिजर्वेशन में भी हमारी पूरी श्रद्धा है श्रीर हमने यह व्यवस्था सुचित की थी कि रिजर्वेशन जैसा लाभ जब पिछड़े वर्गों को दिया जाय तो पिछड़े वर्गों में भी जो बिल्कुल नीचे हैं या जो बिल्कुल गरीब हैं, उनको प्राथमिकता दी जाय । हमारे बारे में ग्राज गलत बातें जो लोग फ़ैला रहे हैं वह पहले श्रपने बारे में सोचें श्रीर कृछ ऐसे कदम उठाएं जिससे देश का पुनिन्मणि हो श्रीर सही मायनों में इस नीति हा पालन किया जाय । धन्यवाद ।

श्री जेड॰ए॰ ग्रहमद (उत्तर प्रदेश)ः उपसभाध्यक्ष महोदयः सबसे पहले मैं हमारे उन नौजवान बच्चों को श्रद्धांजलि ग्रिपित करता हूं जिन्होंने ग्रपने ग्रापको जवा विया या मार दिया ।

THE VICE - CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Every ody shares your concern, your feelings.

श्री जेड०ए० ग्रह्मद: इस बात को मैं नहीं मानता । जब शंकर दयाल सिंह ने यह नशन उठाया कि हम उनके मरने के लिए दुख का इजहार करें श्रीर यहां एक कंडोलेंस किस्म की चीज रखी जाय तो हमारे कांग्रेम के दोस्तों ने इतनी सख्त मुखालफ़न की कि मालूम होता था कि वह कोई पाप कर रहे हैं श्रीर शंकर दयाल जी ने थी बात की वह गलत है, वह नहीं होनी चाहिए। वह खोटी बात है । मुझे ताज्जुव हुन्ना श्रीर मैंने सोचा कि जब ये सब इस बात के लिए चिल्ला रहे हैं तो उन बच्धों के लिए कुछ तो गम का इजहार करें।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): At least the Chair shares your view.

श्री फोड॰ ए ग्रहमद: यह तो चेयर की बात है। यह रिवाज है। माननीय मेरा गला बैठा हुन्ना है, मैं साफ़ नहीं बोल पाता। लेकिन मैं समझना हं कि विरोधी पक्ष, कांग्रेस के नेता को भी गलत राय 504 R,S,—5,

देने वाला था। वह इसलिए कि मैं समझता था ग्रगर ऐसा प्रस्ताव ग्राए तो वह खुद कहें कि हां साहब भ्राना चाहिए या उनकी तरफ़ से अाना चाहिए, लेकिन अक्ल की कमी, कुछ समझ की कमी, कुछ दुख की कमी और पार्टीबाजी के अंदर उलझकर उन्होंने उसका ग्रपोज किया । पहली बात मैं यह कहना चाहता हूं कि या<del>द रिख</del>िए कि ग्रगर नौजवान ब<del>च्चे</del> मर गए, जल गए तो गुस्से का या गम इजहार करना ग्रापका फर्ज था जैसे कि हमारा फ़र्ज था ग्रीर मिलकर के बात हो जाती तो बड़ी शानदार बात होती। लेकिन श्रापने होने नहीं दी । मुझे बड़ा श्रफ़सोस है, श्रापकी इस परंपरा के खिलाफ़। श्रव मैं अपनी तरफ़ से और अपने दल सी०पी० ब्राई० की तरफ़ से जोरदार **तरी**के से इस मोशन, इस मृत का, मंडल कमीशन को लाग करने का जो प्रस्ताव है, उसका समर्थन करता हुं ग्रीर मजबूती के साथ समर्थन करता है। मैं बीच के मार्ग में नहीं खड़ा हं, जिसकी हमारे वाजपेयी जी बड़ी तारीफ़ कर रहे थे--बीच का मार्ग, न इधर के न उधर के, उनके बारे में मैं बाद में कुछ कहंगा लेकिन हम मजबती से एक दिल्टकोण लेकर खड़े हैं कि मिदयों से दबे हुए लोग हैं, शोषित लोग हैं, ग्राज उनको उठाने की जरूरत उनको रोशनी देने की जरूरत है, उनको उज्ज्वल भविष्य दिखाने की जरूरत है। इसके लिए ग्रीर तरीके भी निकाले जाएंगे लेकिन यह एक तरीका है ग्रीर हड़ मजबती के साथ इसका समर्थन करते हैं श्रीर हम सरकार को, इस जनता दल की सरकार को ग्रर्गेर खासकर प्राइम मिलिस्टर श्री विश्वनाथ प्रताप सिंह जी को म्बारक-वाद पेश करते हैं कि उन्होंने यह कदम उठाया बावजूद विरोध के । सगाल यह है कि विरोध कहां से आ रहा है ? गोल-मोल बातें की जा रही हैं। कांग्रेस के गलें में एक हड्डी फ़ंस गई है, न निगल सकते हैं, न उगल सकते हैं म्रीर बगलें झांकते हैं इधर-उधर देखते हैं। हम भी तो यह कहते थे, हमने भी यह कहा हम भी यह करेंगे, लेकिन श्राज उसकर् विरोध कर रहे हैं। इधर-उधर की बात करके विरोध कर रहे हैं। सीधे तौर परे

# [श्री जेंड़० ए० ग्रहमद]

श्राप श्राज डिवाइडेड हैं यहां उनके दरिम-थान जो विरोध कर रहे हैं और उनके **दरमियान** जो समर्थन कर रहे हैं । हम समर्थन करने वाले हैं, हम सदियों की बेइंसाफ़ी को खत्म करने वाले हैं। हम इस ऊंच-नीच को जितना कम कर सकते हैं, क**रेंगे** ग्राँर उसके लिए ह**म मैदा**न में खड़े हैं ग्रीर डटकर खड़े हैं। कहते हैं कि साहब भ्रापने कह दिया, शायद भ्रापने कहा था, कि सड़कों पर चले ग्राग्रो । क्यों नहीं निकलोंगे ? अगर समाज का रूलिंग क्लास जो गरीब का गला घोंटकर बैठा है ग्रीर सिंदियों से हुक्मत कर रहा है, आज उनको अपनी राज-सत्ता खतरे में माल्म होती है। श्राज मंडल कमीशन ने जरा सा हिलाया है, शोर मच गया, बच्चे जलने लग गए, प्रदर्शन होने लगे, सरकारी प्रापर्टी को जलाना शुरू किया । आजतो जरासा हिलाया है और मैं समझता हूं कि बहुत हिलाना है, डटकर हिलाना पड़िगा। जो गरीब तबका है उसको आकर मदान में कहना पड़ेगा कि मैं भी इंसान हूं, मैं भी भारतीय हूं, मेरा हक तुमने ले लिया है, मुझे जिंदा रहने का मौका नहीं है ग्रौर तुम जाकर राज-सत्ता में ऊंचे-ऊंचे स्रोहदे पर बैठे हो।

उपसभाध्यक्ष सहोदय, मैं यु०पी० का रहने वाला हुं। क्या ढांचा है सरकार का ? यहां शर्मा, यहां मिश्रा, यहां द्विवेदी, यहां तिवेदी। जहां देखों हर इंट के नीचे कोई शर्मा, सिश्रा निकल द्याता है। क्या बात हैं कि लाखों करोड़ों इंसान शाज सिपाही के पद से, चपरासी के पद से ऊपर नहां उठ सके ? क्योंकि रिकृट करने वाले शर्मा, भिश्रा, द्विवेदी ग्रौर ितवेदी हैं। यह सही बात है कि हमारे बिहार में, हमारे यु. पी. में, सध्य प्रदेश में, हिन्दी इलाके के ग्रंदर ग्राज इतना डोमिनेशन है। पंडित जी, पंडित जी, पाएं लाग्,पंडित जी पाएं लाग्। यह तसामा चलता है। यह कब तक चलेगा ? क्या क्या जातियां मैं गिनाऊं । उसको क्रावाज नहीं सुनी जाती । त्राज उस ग्रन्थाय को खत्म करना है ग्रौर यह पहला कदम है। स्राप कहते हैं कि

सड़कों पर नहीं ग्राना, मैं कहता हूं कि सड़कों पर ग्राना पड़ेगा । ग्रटल बिहारी वाजपेयो जी की मीटिंग लखनऊ में पांच दिन पहले हुई । मैंने देखा साफ चिट्टे कपड़े पहने हुए, पेंट ट्राउजर पहने हुए लोग घूम रहे थे । 20 हजार ब्रादमी र् थे। मुलायम सिंह यादव जी जब मीटिंग करते हैं, यू०पी० की बात कर रहा हं। लाखों लाखों गन्दे कपड़े, पांव मे ज्ता नहें, कुछ नहीं ग्रीरतें, मर्द, बच्चे तुफान की तरह चल देंगे । यह तूफान मुकाबला करेगा उन चिटटे कपडे वाले लोगों का, सफेद कपड़े वाले जो म्रोहदों पर बैठे हैं, कलैक्टर हैं, डिप्टी कलैक्टर हैं, जज, प्रोफेसर सब चीजें उनके हाथ में हैं । यह गंदे कपड़े वाला उठेगा ग्रौर इनको भी गंदे कपड़े पहना देगा । हनको भी गंदे कपड़े पहनने पड़ेंगे तब इंसान के बीच मोहब्बत ग्रौर भाईचारा पैदा होगा । मैं बहुत कुछ कहना चाहता हं लेकिन ग्राज मेरा गाल खराब है इसलिये मैं ज्यादा ग्रौर फुछ नहां कहंगा।

श्री भ्रटल बिहारी वाजपेयी: एक बात, ग्रगर डाक्टर साहब इजाजत दें तो मैं बीच में एक सवाल पूछना चाहूंगा।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : ग्रापको तो वह मना नहां करेंगे।

वाजपेयी : बिहारी ग्रटल उभाध्यक्ष जी, उन्होंने मेरा नाम लिया ग्रौर ताम लेने के बाद मुझे लगा कुछ कहना चाहिये। वह बहुत प्राने नेता हैं, श्रन्भवी नेता हैं। उन्हें याद होगा कि जब बिहार में रिजवंशन का मामला उठा था तो उनकी पार्टी -- कम्युनिस्ट पार्टी इस राय की थी कि पिछड़े हुए लोगों के लिये श्रारक्षण जारी करते हुये श्राधिक स्थिति देखी जानी चाहिये। इस तरह के कम्यून निस्ट पार्टी के प्रस्ताव हैं। अब अगर उन्होंने अपनी राय बदल ली है तो बात ग्रलग है। लेकिन मैं समझता हूं कि उनकी राय वही है और वह इसी राय का प्रति-पादन यहां कर रहे हैं।

श्री जेड०ए० ग्रहमद : ग्राप क्या सम-झते हैं ? म्राज यह लोग कम्युनिस्ट सोशलिस्ट जो वर्ल्ड क्लास को बिलीव करते थे ग्राज यह लोग हिंदुस्तान की परिस्थित 'को पहचान गये हैं कि ग्राप केवल उन्हें ऊंचे वर्ग ने इंस्टीट्य्शनलाईज कर दिया है एक्सप्लोयटेशन को ぱ कास्ट-कास्ट को नेकर बांध दिया है एक्सप्लोइटिंड ग्रीर यह जो ऊपर वाले हैं भ्रापके वर्ग के लोग, हमने उस हकीकन को पहचाना, हमने आंखें खोली, हमने सीखा त्वारीख सं, हम ग्रधे थे, हम वैस्टर्न पैटेंट को देखते थे। आज दुनिया के कम्युनिस्ट मृवमेंट हर जगह जाकर अपने देश के पेटेंट को देखता है और इसलिये उथल पुथल है कम्युनिस्ट दुनिया में। मैं उनमें से नहीं हूं जो कहेंगे कि उस वक्त मैंने कहा था । ग्राज दुनिया बदल 'चुकी है, हर चीज बदल रही है, हम बदल रहे हैं, ग्राप बदल रहे हैं। ग्रापको ज्यादा बदल ना चाहिये। ग्रापको बाबरी मस्जिद को नहीं तोड़ना चाहिये । स्नाग लग जायेगी हिद्स्तान में . . . (व्यवधान)

श्री पी० शिव शंकर: वाजपेयी जी बहुत बदल चूके हैं।

श्री जेड०ए० ग्रहमद: श्राग लग जायेगी हिंदुस्तान में । राष्ट्रीय एकता की श्राप बातें करेंग खून की नदियां बहने लग जायेंगी । एक मस्जिद गिरेगी तो 5 मंदिर गिरेंगे श्रीर कुछ लोग मंदिरों के ऊपर भी वस फेंसना शुरू कर देंगे । यह भी पोलि-टिक्स है श्रापको यह समझना चाहिये । भाई श्रटल बिहारी जी मेरे पुराने दोस्त हैं, मैं इनका वड़ा एडमॉयरर हूं । लेकिन बड़े कारीगर हैं, होशियार हैं, राजनीति में मंजे हुए हैं । श्राज ऐसी तकरीर देवी कि उधर से भी नाली पिटे श्रीर इधर से

भी । यह ग्रादमी बहुत तारीफे काविल हैं। हो सकता है कि किसी दिन प्राइ-मिनिस्टर झांक इंडिया हो जायें, दोनों तरफ से तालियां ले लें। इसलिये भ्रापने जो वात कही मैं उसके खिलाफ नहीं हूं, बहुत अच्छी कातें हैं। मैं तो समझता हूं कि स्राप इस मजिल पर पहुच गये हैं कि श्रब उपदेश ही दिया करें। अमली चीजों में आकर म्रादमी निसफिट हो जाता है मौर मैं ग्रपनी ग्रांखों से देखता हू कि ग्रटल बिहारी जी अपनी पार्टी मैं मिसफिट हैं। बहुत बड़े आदमी माने जाते हैं। लेकिन इधर सच्चाई है या उधर सच्चाई है। यह इधर झूठ है या उधर झूठ है। उतना बेलेंस करके चलते हैं कि उसमें से कोई चीज निकल ही नहीं सकती तो जो उपदेश दीजिये हम सब सुनेंगे, इज्जत देंगे ग्रापको। हम चाहते हैं कि म्रापकी खुबसूरत भाषा, ग्रापका लहुजा ग्रीर श्रापका ईडियम जो बड़ा मजेदार है, हम उसको सुनें लेकिन पाटिं जन न बनिए ग्रौर बावरी मस्जिद को न तोडिए।

श्री भ्रटल बिहारी वाजपेयी । श्रीप तो कम्युनिस्ट हैं। श्रीपको मंदिर-मस्जिद से क्या लेना है?

श्री जैंड०ए० श्रहमद : नहीं उस पर भी हमने चेंज किया है। मंदिर, मिस्ति किर्म इंट की दीवारें नहीं है, ये महहब लोगों के इख़लाक की, मर्गेरल, स्त्रिच्यल, हिन्टोरिकल वैंल्यज की दिला है। हिन्दी ने इनकी यनाया है श्रीर श्राज कम्युनिस्ट कहता है कि हम इज्जत करेंगे मंदिर की, मस्जिद की चर्च की श्रीर किसी को तोड़ने नहीं देंगे मन्दिर वने मस्जिद को गिराकर या मस्जिद वने मन्दिर को गिराकर, यह ठीक नहीं है। पुराने बदले न निकालिए, तारीखी बदलों को निकालने की को शिश न का जिए। इससे हियुस्तान बरवाद हो जाएगा। श्रापसे श्रीर में क्या कहूं?

एक चीज कहना चाहता हूं कि एक सवाल उठता है कि साहब कि:तनी

### [श्री जैंड० ए० ग्रहमद]

नौकरियां मिलेंगी? मैं जानता हूं नौकरियां ज्यादा नहीं हैं लेकिन मैं भी जानता हूं कि नौकरी मिले या न मिले पर इंसान नौकरी से ज्यादा बुलन्द है। ग्रगर सदियों त<sub>क</sub> करोडों-करोंडों इन्सानों को इंसान की रिसयत नहीं दी गई स्रीर स्राज को शिश की जाती है कि उनकी इंसानियत को माना जाए तो वह नीकरियों से ज्याद। ब्लन्द श्रीर ज्यादा बड़ी चींन है। लाखों करोड़ों हरिजनों या लाखों-करोडों वैकवर्ड कम्यु-निटीज के लोगों ने ग्राज ग्रगर ग्रपनी हैसियत पहचानी तो उनका मुस्तकबिल बनेगा। ग्राज यदि वे दिलत ग्रीर पतित रह गए तो न उनका मुस्तकविल वनेगा, न हिद्दस्तान का बनेगा। इसलिए नौकरियां तो ज्यादा नहीं मिलोंगी लेकिन गरीब ग्रपने मजबूत हाथों से ग्रपनी नयी दुनिया बनायेगा श्रीर उसमें सबकी गुंजाइश होगी, किसी के साथ अन्याय नहीं होगा। इनअलफाज के साथ मैं ग्रापसे इजाजन लेना हं। शकिया।

SHRI KAHNU CHARAN LENKA (Orissa): [Mr. Vice-Chair man, Sir, I want to speak in Oriya, my mother tongue.] Mr. Vice-Chairman Sir, I rise to participate in this Short Duration Discussion on Mandal Commission Report with a heavy heart. Today whole of India is burning. There is no peace anywhere. These who are the future of India have now taken to the streets. They are fighting not only agaist the Government unfortunately among themselves. An unfortunate conflict is being started between on ccaste and the other, between one community and the other. In this context, we have assembled here in this august House to discuss the problem which has arisen out of the Government's decision to implement the recommendations of the Mandal Commission Report. Mr. Vice-Chairman Sir, today I have listensed to the speeches of many honourable members. I wished the

honourable members had not brought politics to this debate. unfortunately they have not gone above petty political motives while participating in this discussion. Mr. Vice-Chairman Sir, the Congress Party has clearly stated its support for reservation of Government jobs for backward people in the country. Congress Party is never against the implementation of the Mandal Commission Report. Congress Party sincerely wants the improvement of the economic condition of the eighty percent of the people of India. Who are living below pov-erty ine. That is why my party has taken up many programmes for the development of weaker sections in the last fo ty years. Our ate Prime Minister Smt. Indira Gandhi through twenty point programmes took many steps to remove poverty from our

Mr. Vice-Chairman Sir, it is is not true that the Congress Party kept the Mandal Commission Report in co'd storage. Keeping Commission Report in Mandal view late Smt. Indira Gandhi and Shri Rajiv Gandhi through twenty point programme wanted to to provide opportunities to improve the social and economic conditions of the weaker section in our society. They were convinced that if the Mandal Commission Report will be implemented caste war will start in our country. Casteism will again be revived in our society for which the country has suffered for thousands of years. That is why congress party has always emphasised on improving the lot of the people who are living below poverty line irrespective of the castes to which they belong. Accordingly Party has formulated its policies.

Mr. Vice-Chairman, Sir, the allegation of the friends from the treasury benches that the Congress Party is against reservation is not true. Congress party has objected to the way the list of the backward castes is prepared by the Commission.

<sup>[</sup> English translation of the original speech delivered in Oriya.

If castes is the basis for identifying the backward people in our country then I doubt whether all the people who are backward will get the benefit of this reservation policy.

Short Duration

Vice-Chairman Sir. Mr. speak about Orissa. want to Today I want to caution the National Front Government and also Shr: Ram Vilas Paswan not to measure India by the measuring rod of Uttar Pradesh. India is one. It is a multi-lingual multi-religious society. The people of India are Mr. Vice Chairman secular. Sir Casteism was unknown in Orissa. We the people of Orissa have never believed in casteism.

Today for the first time castsism is imposed on us from Delhi. Today, Unfortunately Orissa witnessing casts-war. Mr Vice-Chairman Sir, you will be surprised to know that five out of six people who were killed in Orissa during agiation belong anti-reser-vation to backward class. I want to ask the question as to why the backward people of Orissa even are not satisfied with this reservation po-licy. They are aware of the fact that the Mandal Commission Report will deprive many poor people of the state because the is prepared on the basis of caste. Many backward castes of Orissa are deprived of the benefit of reservation. Mr Vice-Chairman Sir. Mandal Commission has identified 224 castes in Orissa. These castes have been identified on the basis of 1931 census. Orissa not created as a separate province in 1931. Now 40% of castes listed in the Report is non-existant in Orissa. If this Report is implemented in Orissa only 14% to 15% of the population of Orissa will ge benefitted. About 70% of the backward castes in Orissa are now deprived of the benefit of the implementation of Mandal Commission recommendation.

Mr. Vice-Chairman, Sir, will be surprised to know that the Mandal Commission Report again created a division in the same caste. The khatriyas, the kahandayats and the chhasas (cultivators) constitute 45% of the total population of the state. Out of which they have included only two castes, The first one is Paikas and the other About 42% of eastes have been Pradhans. castes the Backward An ironical situation has left out. created in the whole been Orissa that the people who belong to backward classes have now started the agitation.

Mr. Vice-Chairman Sir, I want to state it emphatically that no political Party is behind this agitation in Orissa. This is a spontaneous agitation in the state. The one and only reason of this agitation is the faulty way of implementing the Mandal Commission Report.

Mr. Vice-Chairman Sir, about 82% of the population are poor in Orissa. About 44% of reservation already exists in Orissa. Out of this 14%, 38% for S.C., S.T. and 6% for disabled persons. If we keep the Supreme Court verdict in view then only six percent are left out to make it 50%. Already 44% of reservation is existing, only 6% are left out. Whether the Government is thinking of giving this left out 6% reservation to backward communities? The Chief Minister or Orissa, Shri Biju Patnaik has rightly opposed the implementation of this Report in Orissa. He is well aware of the situation in Orissa. He knew that the people of Orisas

[Shri Kahnu Charan Lenka] will never accept the Report. But unfortunately he has changed his stand when he gave a statement in Delhi. If the Mandal Commission Report will be implemented as it is then many job-seekers in Orissa belonging to backward communities will be deprived of the benefit of the reservation meant for them.

Mr. Vice-Chairman Sir, today not only Orissa but the whole country is burning by this antireservation agitation. The students have taken to the streets. There are reports of Police excesses on agitators. Police firing has taken place resulting in deaths of the agitators in many places. Life and property of the citizens are no more secured now in this country. I want to ask as to who is responsible for such a situation like this. Everybody is asking this question to the Government. Today's question is not of supporting or oppositing the Mandal Commission Report. This is not the subject matter of today as to who will oppose Mandal Commission Report or who will support Mandal Commission Report. What matters is the situation which has arisen out of the Government's decision to implement the recom-mendations of Mandal Commission Report. Who is responsible for this situation arising today in India?

Mr. Vice-Chairman I am just concluding.

Shri Atal Bihari Vajpayee has asked a question to the Government and Prime Minister during his speech as to what is Government's stand on Supreme Court's verdict. The honourable member who is the General Secretary of the Party told that we will oppose it. Mr. Vice-Chairman Sir, is it a sensible answer ?A veteran member Shri Bajpayee hesspoken and his speechis welcomeb by memhmbers

of all parties. But what is the answer from the Government? I charge the Government of madness. This is a mad Government. It is very insensible to the problems of the people of the country. The Government is only after cheap popularity. In the name of implementing the Party's election manifesto the Government wants to fish out of the troubled water. In the past Congress has done a lot for the Harijans and Adibasis and for the downtrodden in the country. Congress Party has worked for the upliftment of the minorities. In order to demonish the Congress Party's vote bank among the S.C., S.T. and minorities, the Prime Minister V. P. Singh has revived casteism in the Country by giving the promise of implementing the Mandal Commission Report. What I feel is that after 43-years of Independence the second Jinnah has emerged in our country. The first Jinnah had divided the country on the basis of religion. He went against the ideologies of Mahatma Gandhi and created Pakistan. Now Pakistan is going to be created in each and every village and family during the tenure of Shri V. P. Singh as Prime Minister. What I want to say is that Shri V. P. Singh is shedding crocodile's tear for the poor people of India. Has he left his palace? Let him come out and exhibit through his character and programmes that he is really working for the poor people. Who is obstructing the upliftment of the downtroden in the society? Every honourable memember of this august House wants that there should be reservation in Government jobs for backward classes. Nobody is apposing it, Sir. I am just concluding. But the manner in which the Report is being implemented is faulty.

Mr. Vice-Chair Sir, on the one hand tha Government in visites the agit ating students for discusion to solv the problem on the

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other the Government wants to implement for recommendationst of the Mandal Commission Repors It creates confusion in the mind of the students. Nothing will be achieved by maintaining a double standard like this. What I feel is that the Government is not very sincere about inviting the students for discussion and finding a way out. All the supporting parties of National Front Government have alleged that Shri V. P. Singh is trying to implement the Mandal Commission Report in a haphazard and a hasty manner. The Report should have been discussed thoroughly in the country. This fact has been said by all political parties. I fail to understand the real motive of the Government behind this hasty decision to implement the Mandal Commission Report. A national debate should have taken place to bring a consensus on this issue which would have satisfied the backward classes. But the Goternment has failed to do this. Instead the Government has encouraged a caste war between different castes in our country. That is why there is tension and turmoil everywhere in the country. Today I want to appeal to all political parties to do something to bring an end to this caste war, the country has faced. Today students are immolating themselves. It is a very very serious problem. We all should go above party politics and find out ways to solve this serious problem. Mr. Vice-Chairman Sir, today the Supreme Court has stayed the implementation of the Mandal Commission Report. This stay order will give an opportunity to us for making a thorough discussion over the issue through a national debate. All political parties should discuss it and a way should be found. A new list may be prepared by including all the backward castes. A fresh appeal may be made before the Supreme Court.

Thank you.

THE VICE-CHAIRMAN (SHR-BHASKAR ANNAJI MASODI KAR): Kumari Chandrika Kenia. Before you begin, let me take the sense of the House. We are working upto 6 o'clock isn't it. ? There are several names with me and unless the names are withdrawn, it will not be possible to finish the debate.

SHRI H. HANUMANTHAP-PA: He will continue on the next working day, now that the constitutional amendment is not coming.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): What is the sense of the House? Mr. Minister, we can continue tomorrow? By tomorrow I mean the next working day.

SHRI RAM VILAS PASWAN: We have no objection.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): All right, we will continue this debate.

कुमारी चन्द्रिका प्रेमजी केतिया (महा ाष्ट्र) महोदय, पंजाब की परि-स्थिति पर तकाजा लाने के लिये बुलाये गये इस खास ऋधिवेशन में इसके बारे में फिर से चर्चा उठने के कारण उसके वजूद, उसकी जरूरत ग्रीर उसकी परि-स्थितियों पर गौर करने का समय फिर न्नान पड़ा है। वी०पी० सिह साहब जब लागों के सामने प्रधानमंत्रीः बने तब प्रकाश की किरण लेकर वे म्राये थे, लेकिन भाग लगता है कि देश की गहरी समस्यास्रों के बादलों में वे खाये रहे हैं। भारत के नीजवान जब भ्रात्मदाह, श्चात्मविलोपन, ग्रात्म-नुबानी ग्रीर समर्पण के कदम उठा रहे हैं तो ही हमें समझ लेना चाहिये कि उसको गहरी मजबूरी है, कोई असह य बात है जो वह सहन नहीं कर पा रहे हैं। जब वह इतने कठिन कदम उठा अत्मविलोपन का, भ्रात्मदाह का, तो ऐसी

Discussion

# [कुमारी चन्द्रिका प्रेमजी केनिया]

कीन सी बात है जो बात इन नीजवानों को असहय रूप से सहन करनी पड़ रही है, यह मैं सदन के सामने रखना चाहती हं। जनता दल की भ्रवाम से जुड़ी हुई है, लोगों से जुड़ी हुई है, जनता के प्रति उसकी जिम्मेदारी है, इस बात का ग्रहसास हमारे नोजवानों की भ्रत्र तक था। लेकिन भ्रात्र जब ग्रारक्षण की भाषा का इस्तेमाल किया जाता है तो नौजवान चीक पड़ते हैं क्योंकि उसकी लगता है कि सरकार श्रात्मवंचना कर रही है, उसको धोखा दे रही है, उनके विस्वास को मूल रूप से हिता रही है। तो तत्रानों की चिता उनके नविष्य की चिता रहती है, रोजगार की चिता रहती है, घर में दिया जलाने की चिता रहती है ग्रीर सरकार जब उनके भविष्य की तरफ चिता नहीं करती या नजरदांज करता है तब वे बड़े परेशान हो जाते हैं। बकारी है, महगाई है, चीजों में दामों में वृद्धि हो रहा है ग्रीर वह जिंदगी की कठिनाइयों को अपने कंधों पर बोझ बनाकर उठाना चाहता हे स्रोर ऐसे में जब उसे सरकार बेरहम नजर भ्राती है तब वह एक्स्ट्रीम कदम उठाता हे हाराकारी करता है, भ्रात्मदाह करता है। कौन जवाबदार है, कौन जिम्मेदार हैं इनके स्नात्मविलोपन के लिये, यह प्रका मैं यहां पर उठाना चाहंगी? छोटे छोटे बच्चे 14 साल का बच्चा ग्रातम-विलोपन कर देया 14 साल की लड़की अत्मिविलोपन कर दे तो हमें यह बात महसूस होनी चाहिये। ये ग्रपने बच्चे हैं, ये ग्राप्ते नी जवान हैं चाहे वे गुमराह हों ग्रीर चाहे वे सही रास्ते पर हों, सारे नी नवान अपने हैं। जब हम इस बात को महसूस करेंगे तमी गही श्रद्धांजलि हम उनको दें सकेंगे, इस गहरी समस्या को रास्ता निकाल सकेंगे तभी हम सही मायनों में प्रायश्चित कर सकेंगे। उप-सभाष्यक्ष महोदय, देश का वातावरण बड़ा तनावपूर्ण वातावरण है, विष्फोटक है। चारों ग्रोर देश में ग्राग लगी हुई है पौर अगजिकता फैलो हुई ह। कायदे

ग्रीर कानून की व्यवस्था बिगड़ो हुई है। इस तरफ मैं सरकार का ध्यान भाक्षित कराना चाहगी कि सरकार को चाहिये कि वह इन परिस्थितियों पर काबू पाये, इनका डटकर मुकाबला करे। बुनियादी बात, जब सरकार की बात करते हैं ती सरकार चलाने की बात श्राती है। सरकार को चलाना उस सरकार का मतलब रहता है, लेकिन इसका जिक्र हम कहीं भी ग्रंपने मनीफेस्टों में नहीं देते। यह फिक भी हम मैनीफस्टा में नहीं करते कि सरकार को लोकाभिमुख होना चाहिये। जनता की तरफ से उनकी ग्राकाओं और ग्राकांक्षाओं को समझने वालो सरकार होनी चाहिये, कायदे श्रीर कान्त से चलने वालो सरकार होनी चाहिये, इस बात को चिक्र हम इलेक्शन मनीफेस्टो में नहीं करते हैं। क्यांकि यह बुनियादी वात है और सरकार चलाने का मतलब यही होता है जो कायदे श्रीर कान्न को बनाकर रखे। इन वातों से सरकार यूंह नहीं मोड़ सकती है। खासकर से जब राजकारण का हम गणित करते हैं तब इन बुनियादे वातों को हम नजरदांज नहीं कर सकते। भ्रगर राज कारण के गणित और लोगों की जिम्मेदारियां निभाने के वाच में चुनाव करना हो, यह दो परिस्थितियां अगर सरकार के सामने अति। हैं एक तरफ राज कारण का क्या फायदा है ग्रीर लाभ ह, चुनाव के होने पर उनका क्या फायदा होना है, वह देखना है ग्रीर दूसरी तरफ हमें देखना है कि लोगों के प्रति क्या जिम्मवारी है—इन दो**नों** बातों में अगर चुना करना है, तो अवश्य र्ह, लोगों के प्रति जिम्मेवारी, लोगों के प्रति उत्तरदायित्व निभाना,, प्रथम कार्य जिन्मेवारी यह सरकार का हो जाएगी।

श्रीपके माध्यम से मै सरकार से यह निवेदन करना चाहूंगी इन मासम वच्चों की श्रीर से, निर्दोष बच्चों की श्रीर से जिहोंने श्रपनी जान गवाई श्रथनी जान की कुबानी दे दी. कि इस

किन परिस्थिति का भ्राप सही सी रास्ता निकालें। तभी जाकर हम कह सकते हैं कि बहुत ही ऐतिहासिक किदम भ्रापने उठाया भ्रार स्वर्ण भ्रक्षरों से इस बात को तारीख में लिखा नाएगा कि एक राजनायक हमारे साथ में रहा, ओ जनभावनाम्रो को क्षित्र साम कर, छोटीबर्छ हो संक्ष्मी कलह ह ऊपर उठे भ्रीर उससे दूर हुए।

प्राप सख्तो से काम लेना चाहते हैं, यह बात ग्रापने टा॰बी॰ में जाहिर की ग्रीर प्रेस में भी ग्रापने बताया कि हम सख्ती दे इन एटि-सोशल एलीमेंट्स की मुकबिला करना चाहते हैं। सख्ती से भी बड़ी बात है शक्ति का रास्ता ग्रपनाना। सख्ती ग्रीर शक्ति में बहुत ही फर्क रहता है। हम तो चाहेंगे कि सरकार सख्ती के साथ जिस बात को हमारा हिंदू धर्म भी मानता है कि शक्ति ही बड़ी बात है, उसकी साधना ग्रीर उपासना करे, इस शक्ति का इस्तेमाल करे।

श्रव पंजाब श्रीर कश्मीर के मरु ं को हल करने की बात श्राती है। जब टैरोरिस्टस का मकाबला करने की बात श्राती है, पाकिस्तान को मुहतोड़ जवाब देने की बात श्राती है, तब श्राप श्रवण्य ही शक्ति का इस्तेमाल करें, लेकिन मासूम' निराधार श्रीर गुमराह नोजवानों को तो ममता श्रीर रहम से श्राप उनकी तरफ देखें श्रीर श्रगर वह गलत रास्ते पर भी जा रहे हैं, गुमराह भी हो रहे तो उनको सहो रास्ते पर लाने की जिन्मेवारां भी श्राप निभायें।

सरकार का इस बात की ग्रोर में अवस्थ ध्यान खींचना चाहुंगा कि ग्रब नक जो बातें या चर्चा ग्रीर बहस नी-जवानों ग्रीर विद्याधियों के साथ में हुई, उसमें कोई ठोस बात या कोई ठोस नतींजा निकला हुग्रा नहीं है, कोई ठोस स्वरूप ग्राया हुग्रा नहीं है ग्रीर ऐसा लगता है कि सरकार को इन नोजवानों की कोई फिक हो नहीं है ग्रीर हुक

तो जो सरकार में बैठे हुए हैं, मंतीं बने हुए हैं, श्राग भड़काने का काम कर रहे हैं श्रीर राज कारण का गणित कौनसी सोमा तक जा सकता है, इसका साक्षात्कार भाएसे माला हम सब को करा है हैं।

तो हपें चाहिए, सरकार को चाहिए कि इन नाटकीय लाभ उठाने वालों को, जो नोजवानों की जानों से खेलते हैं ग्रीर खेलने पर तुले हुए हैं, उन पर रोक लगायें।

मंडल कमीशन को अमल में लाने के प्रस्तान में कौनसी बड़ी बात सरकार ने कर दी। बहुत जिल्दी-जल्दी से यहां 7 अगस्त को मंडल आयोग के अमल के बारे में एक प्रस्ताव श्राया था। तो इसमें मालूम पड़ता है कि बहुत सारी बातें मंडल ग्रायोग ने दस साल पहले बताई थीं। जाब रिजर्वेशन की तो एक मामुली सी बात है। बहुत सारे और कदम उठाने की बात मंडल कमीशन ने की थी। स्रापने 27 प्रतिशत सरकारी नौकरी पें आरक्षण कर दिया ग्रौर कहते हैं कि ग्राप ने मंडल कमीशन का कर दिया है। कितनी नौकरियां आप ब्रारक्षित करेंगे? वाकई में, हकीकत में क्लास वन ग्रोर टूमें तीन सी से भी ज्यादा नौकरियां, ग्राज ग्राप जो यह 27 परसेंट रिजर्वेशन की बात करते हैं। तो तीन सौ से भी ज्यादा नौकरियां आप उनको उपलब्ध नहीं करा सकते हैं स्रोर इतनी मामूली बात के लिए इतनी श्रांधी श्रीर तूफ़ान पूरे देश में खड़े हो गये हैं, यह बहुत ही ग्रजीबो-गरीब बात लगती है। यह श्रात्म-बंचना नहीं है, तो क्या है?

यह लोगों की आ़ंख में धूल डालने की बात होती है जब हम सामाजिक अन्याय की बात करते हैं। सामाजिक न्याय के लिए ...(व्यवधान) जसे अटल बिहारी वाजपेयी जी ने कहा ...(व्यवधान) सामाजिक समता संतुलित रूप से लोगों का सरकार पर विश्वास, इनसब बातों की कुबानी;

[कुमारी चन्द्रिका प्रेमजी केनिया] हम नहीं दे सकते हैं, जब हम सामाजिक न्याय की बात करते हैं।

जब सदन में मंडल कमीशन का प्रस्ताव श्राया था, तब हमने इस प्रस्ताव का समर्थन किया था, स्गागत किया था ग्रीर उसके लिए साथ-साथ में हमने ग्रपने विचार रखे थे, ग्रपने सुधार रखे थें, ग्रपने परिवर्तन रखे थे, माडिफिकेशंस भी हमने दिये हुए थे। मगर सरकार का जो रवैया था, उन्होंने कहा कि यह तो फ़ेट एकम्पली है, इसमें कोई डाइल्यूशन या विद्रश्रमल भी नहीं हो सकता है-यह भाषा, यह रवेया ग्रीर यह रख जो सरकार ने श्रपनाथा है, मुझे लगता है कि इसमें विलोपन की बात उससे उभरी हुई है, उससे ही निकली हुई है।

मंडल ग्रायोग का ग्रमल करने का समअ, उसका तरीका, सरकार का रवैया किसी से विचार-विमर्श न करने भावना, एक अजीबो-गरीब किस्सा लगता है।

ग्रभी भी समय है कि सरकार अपने रवैये में सुधार लाये, फ़िर विचार करे, सोचे, लोगों को मिले, दूसरे यक्षों से बातचीत करे, विद्यार्थियों ग्रीर नोजवानों की भावनात्रों को समझें ग्रौर फ़िर कुछ नतीचे पर पहुंचे। शिव सेनाने मंडल कमीशन के बारे से अपने विचार स्पष्ट किए हुए है । उन्होंने कहा है, ऋथीत् शिव सेना ने कहा है कि इकोनोिंभक क्राइटीरिया लगाना चाहिए। कास्ट बेसिस पर मंडल कमीणन पर श्रमल क ना यदि गलत रास्ता हम ग्रपनायेंगे, क्योंकि हम तो चाहते हैं कि कास्ट को हम खत्म करें। यह रेग्रेसिव स्टैप यहेगा। क्लामलैस सोसायटी की बात करते हैं, श्राध्निक जमाने में जाने की बात करते हैं तो इकोनोमिक काइटेरिया हम अवश्य लाएं। हम चाहते हैं कि यह एक रिजिड स्टैंड जो सरकार ने अपनाया है वह रिजिड स्टैंड ग्राप छोंड़ें ग्रीर सुप्रीम कोर्ट का जो विडक्ट है, मैंने सही समझा कि दोपहर को ही सुप्रीम कोर्ट ने एक बहुत अच्छा सा निर्णय दिया है कि मंडल कमीशन को स्टे दे दिया है। हम मंडल कमीशन के खिलाफ़ नहीं हैं लेकिन जो तरीका श्रपनाया गया है श्रीर जिस तरह से, जिस समय में मंडल कमीशन को लाया गया है हम उसके खिलाफ़ में हैं। यह जो स्टेलाग गया है उस वर्डिक्ट को सरकार स्वीकार करे ग्रौर ग्रागे क्या कर्दम उठाना है उसके बारे में सोचे।

Discussion

प्रापने मुझे वक्त दिया इसके लिए मैं धन्यत्राद देती हं।

उपतभाष्यक्ष (श्री भाक्तर ग्रन्नाजी मासोदकर): पचौरी जी आपका तारीख को रख देते हैं?1

SHRI SURESH PACHOURI (Madhya Pradesh): What would be my serial number on 4th?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there because there are so many Members from your party.

श्री सुरेश पचौरों : सीरियल नंबर्स सर, नहीं तो फ़िर लास्ट में ग्राप करेंगे।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there. Mrs. Alva.

SHRIMATI MARGARET AL-VA: I will finish in ten minutes.

डा० ग्रह्मर ग्रहमद खान (राजस्थान): इनके साथ मेरा भी 4 तारीख को . . . (व्यवधान)

उपसभाध्यक्ष (श्री भास्कर ग्रज्ञाजी मासोदकर) : नहीं-नहीं। ... (व्यवधान)

श्री राम ग्रवधेश सिंह (बिहार) : मान्यवर, मुझे एक मिनट बोलने दिया जाए।

उपसमाध्यक्ष (श्री भास्कर स्रन्नाजी मासोदकर): बहुत लोगों को बात करनी है, इनका टाईम अभी आप ले रहे हैं।

श्री राम श्रवधेश सिंह: मैं मंडल कमीशन के बारे में थोड़ी सी जान ारी देना चाहता हूं। . (व्यवधान) प्या दो मिनट, मैं ब्रापसे प्रार्थना करता हूं। प्रान्य हैं। सिनट, मैं ब्रापसे प्रार्थना करता हूं। प्रान्य हैं। सिनट, मैं ब्राप कहना चाहता हूं कि इस सरकार की ब्रोर से जो एटारनी जनरल ने सुप्रीम कोर्ट में केस रिप्रेजेंट किया, वह उस एटारनी जनरल ने बिल्कुल ही केस रिप्रेजेंट नहीं किया।

उपसभाध्यक्ष (श्री भास्कर स्रन्नाजी मासोदकर) : बह गवर्नभेंट का है।... (व्यवधान)

श्री सुरेश पचौरी: इसका मतलब क्या है? इस का मतलब यह है कि मरकार ने इसे कराया है। उस के पीछे मरकार की मंशा क्या है, यह ब्राप सरकार से पुछिए। ...(व्यक्धान)

श्री रामग्रवधेश सिंह : इस केम में मैं मुप्रीम कोर्ट में एपीयर हुआ था और मैंने वहस की . . . (व्यवधान) एक फिनट सुनिए।

उपसभाः यक्ष (श्री भास्कर श्रन्नाजी मासोदकर): शापने बोल दिया। .. (न्यवधान)

SHRIMATI CHANDRIKA PR-EMJI KENIA: The matter is till sub-judice. The matter cannot be discussed.

SHRI DIPEN GHOSH: We cannot discuss the role of the Attorney-General.

SHRI SUBRAMANIAN SWA-MY: On the role of the Attorney-General what objection has he got?

SHRI RAM AWADESH SINGH: He did not represent the

case. I am talking about the Attorney-General. (Interruptions)

SHRI SUBRAMANIAN SWA-MY: He is saying that the case was poorly represented. (Interruptions).

SHRI RAM AWADESH SI-NGH: I am talking on the argument of the Attorney-General. The Attorney-General said, "I am neither for refusal nor for acceptance of the stay petition."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let us not discuss the case.

SHRI RAM AWADESH SINGH: He said like that. He has no right to say like that. The Government should sack him. He should be removed immediately.

SHRIMATI MARGARET AL-VA: V.P. should be sacked from the Government.

SHRI RAM AWADESH SINGH: If the Government does not do this, it will mean that he has acted under instructions from the Government

SHRIMATI MARGARET AL-VA: He has.

SHRI RAM AWADESH SI-NGH: So, this Attorney-General should be immediately sacked and the panel of lawyers should be changed immediately because they cannot represent the case of backward classes. Ninety per cent of lawyers are against the reservation.

DR. ABRAR AHMED KHAN:

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Nothing will go on record. (Interruptions).

<sup>\*</sup>Not recorded.

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SHRI SATYA PRAKASH MA-LAVIYA: It is unparliamentary.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Shri Ram Awadesh Singh, please take your seat.

SHRI RAM AWADESH SINIGH: He did not argue the case at all.

उपनभाव्यक्ष (श्री भाः फर ग्रन्नाजी मासोदकर): श्रव श्राप वैठ जाइये। श्राप बैठ जाइये।

श्री सुरेंद्र सिंह श्रहलुवालिया : यह गेड्यूल्ड कास्ट कम्युनिटी की डिमांड है। बताया जाए कि 4 तारीख की छुट्टी होगी या नहीं होगी?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): All Members should please take their seat. (Interruptions). Nothing is going on record. Please sit down.

SHRI SUBRAMANIAN SWA-MY: I am on a point of order. Tomorrow is a holiday. Oct. 3 is a holiday because of the birthday or Prophet Mohammed. It was announced on the ramparts of the Red Fort. Now, there is a widespread feeling among a very large section of the population that Rishi Valmiki's birthday should also be a holiday. It falls on the 4th. Therefore, it is our demand that it should be a holiday. We want to know whether they are seriously going to meet on 4th or not. We would like the Government to make a statement whether they have got any regard for Valimiki or not and whether they will have a holiday in his name.

LEADER OF THE HOUSE SHRI M. S. GURUPADASWA-

MY): There will be no holiday on the 4th.

SHRI SUBRAMANIAN SWA-MY: Now, they are exposed as anti-Scheduled Castes. (Interruptions) The former Deputy Prime Minister, Mr. Devi Lal, was humuliated today at the Raj Ghat. He was not allowed to lay a wreath there, because they said tomorrow VIPs like the Prime Minister are coming and they don't want this to be pulluted. After much of fighting, Mr. Devi Lal was allowed to lay a wreath. This is an insult. This is not the way to treat the former Deputy Prime Minister.

SHRI MOHAMMAD AFZAL (alias MEEM AFZAL): I am sorry the Member has tried to riducule the holiday for Prophet Mohammed's birthday.

SHRI SUBRAMANIAN SWA-MY: No. I myself attended a meeting in Madras on Prophet Mohammed's birthday. There is no ridiculing. But you have devalued Rishi Valmiki, who was the author of the Ramayana, an epic of India and you are refusing to have a holiday on his birthday.

श्री मोहम्मद श्रफजल उर्फ मीम श्रफजल क्या वे यह कहना चाहते हैं कि कांग्रेस मोहम्मद पैगंबर का रिगार्ड नहीं करती .. (व्यवधान)...श्रप यह कहना चाहते हैं कि श्रगर बाल्मिकी साहब के लिए छुट्टी नहीं कर रहे हैं हम तो उनकी बेइच्जती कर रहे हैं। तो क्या श्राप यह कहना चाहते हैं कि 45 साल तक काग्रेस बाले प्रोफ़ेंट मोहम्मद की बेइज्ज्दी करते रहे?

श्री सुत्रामण्यम स्वामी : मैं कभी कांग्रेस में नहीं था .!.(व्यवधान)... श्राप उनसे यह सवाल पुछिए। ये वी. पी. सिंह, अरुण नेहरू कांग्रेस में थे, उनसे पुछिए यह।

SHRIMATI MARGARET AL-VA: I am withdrawing my name, Sir.

SHRI DIPEN GHOSH: Our Party wants that Mandal Commission's recommendations are implemented. But, at the same time. we want the settlement of the controversy which is raging in he country over the question of execution of these recommendations. My colleague, Mr. Balanandan, has already spoken. While speaking. he had stated the suggestions given by our party to the Government about what is to be done the moment. When we say that economic criterion has to be taken into consideration while implementing the Mandal Commission recommendations, we want to make it clear that we don't want reducing of 27 per cent reservation which the Government has proposed for the socially and educationally backward classes. But what we want is that among the socially and educationally backward classes, there may be sections who have for historical reasons become a affluent for whom there should not be so much reservation. But, at the same time, there are other sections among the socially and educationally backward classes who are poorest of the poor and they should be given a little better and larger share of the 27 per cent. So this point I want to make clear. we want settlement of the controversies that are raging over the executions of these recommendations. Today, we heard that the Supreme Court had given a stay. Of course. the Government has to abide by the stay order given by the Supreme Court. But the settlement of the issues that have emerged, controversies which have emerged out of the implementation of these recommendations should not be allowed to be settled by a court.

SHRI K.G. MAHESHWARAP-PA (Karnataka): The matter itself is

posted on the 23rd October. The Supreme Court has not given a blanket stay. The Supreme Court has not stayed the identification of the backward classes/communities in all the States during this period.

SHRI DIPEN GHOSH: What I want to say is that whether there is a blanket stay or not a blanket stay by the Supreme Court, the necessity of settlement of the controversies that have emerged out of this agitation is all the more important because settlement has to be made not in a court of law but through discussion and negotiations with the groups and all the sections of the people who are agitating like student community and other political forces behind them. There should be a national dialogue on it. I want to say is that the student commu nity must taken into confidence. Whatever misgivings-I think there must be some misgivings-whatever conception that has percolated down -those misgivings and misconceptions have to be removed from the minds of the students. To remove those misgivings and misconceptions, there should be a negotiation, there should be a discussion. Mr. Salve was telling that when the Government says that they are prepared for negotiations but they are not going to change the decision, then, how the other sections will come to negotiations. Similarly, the other way round there is a problem. If the Government says that we are not going to implement those things, come to negotiation, then, the other sections may say that there is no necessity of negotiations. So I think there should not be such a precondition from either side that the Government must stop implementation or implement and then alone the negotiations should take place.

Thirdly, Mr. Vice-Chairman, the other side, the Opposition Members

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#### [Shri Dipon Ghosh]

have discussed the matter, have made certain observations.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Mr. Ghosh, how much time you are likely to take? There are some announcements to be made.

DIPEN GHOSH: SHRI Only five minutes. Sir. Mr. Naresh Yadavji was tel-Ram ling that in 1951 there has been an amendment in the Constitution and in that amendment, that is in article 15(4), it has been stated "Nothing in this article or in clause(2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes." Why this amendment was brought in 1951? When this amendment was brought, Pandit Jawaharlal Nehru was the Prime Minister and Congress party was ruling the country. Again, when article 16(4) was enshrined in the Constitution, what was the idea behind it before the Constitution-makers? Was it to make it an ornamental provisin? It is not an ornamental provision. When this provision was enshrined in the Constitution, was incorporated in the Constitution, the idea of the Constitution-makers was to implement it, not to make this provision an ornamental one. Today, tomorrow or day after, these provisions have to be implemented and while implementing these provisions, some controversy may arise, some opposition may come. Article 16(4) says, "Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which. in the opinion of the State, not adequately represented in the services under the State." Is there anobody on this side or that side to proclaim that they are adequately

represented in the Central Services? It is not adequately represented. There are so many Ministers who are there. They presided over the departments including Mr. Chavan. He is not here. He was the Minister of Home Affairs who was to look after this particular aspect. I had been in the Central Services and I know that. At least, everybody should agree that article 16(4) is yet to be materialised. Until and unless these backward classes are not adequately represented, something has to be done and what is the idea behind incorporation these two provisions? There are provisions for equality of opportunity in jobs, equality of opportunity in other spheres. But still there are provisions like article 15(4) or 16(4). Is it contradictory to each other? No. The question is, until that equality of opportunity is achieved, some protective discrimination essential. It is called protective discrimination till the equality is achieved as enshrined in the Constitution. So the Constitution-makers declaring the equality to be achieved, had made these two provisions. Mr. Chavan said, "courage, brave" etc. Some day, somebody has to be courageous. Otherwise, no social reform can be effected. Yesterday, I was seeing on TV the Vice- President of our country, the Chairman of this House, who was inaugurating the birth anniversary of Raja Ram-

mohan Roy. Had Raja kanmohan Roy not fought a street battle to prevent Sati Dhaha would he have been successful? Had Vidyasagar not fought Chandra a street battle, would he have been able to introduce women's education? Would he have been able to introduce widow marriage? Quite otten in the course of history there have been big battles. When a good thing was sought to be there was opposition. Even in the current history what happened when

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Hindu Code Bill was sought to be passed by this House? Have you forgotten it? What happened when bank nationalisation was done? What happened when Privy Purses were abolished? Have you forgotten those days when the newspapers used to scream? So that has to be understood. Somewhere somebody has to be courageous: otherwise, these tensions will remain

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Would you like to conclude now or continue next time? We are continuing the debate on 4th. Would you like to continue or would you like to conclude?

SHRI DIPEN GHOSH: All right. If you are going to continue the debate on 4th, I will continue on that day.

#### ALLOCATION OF TIME FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

VICE-CHAIRMAN THE BHASKAR ANNAJI (SHRI MASODKAR): Before we rise for the day, I have to inform the Members that the Business Advisory Committee at its meeting held today. 1990, allotted the 1st October, time for Government Legislative and other Business as follows:-

	Business	Time Allotted
1.	Consideration and passing of the Constitution (75th Amendment) Bill, 1990, as passed by the Lok Sabha	5 ho urs
2.	Resolution regarding continuance of President's Rule in the State of Punjab	1 hour
3.	Consideration and passing of the Cantonments (Amendment) Bill, 1990, as passed by the Lok Sabha	2 hours

With this announcement...

SHRI JAGESH DESAI (Maharasthra): I would like to make it very clear that this Session is convened for the purpose of Punjab and that is why other business should not be allowed. After all, we have our own engagements.

THE VICE-CHAIRMAN (SHRI ANNAJI BHASKAR MASOD-KAR): We are on the other business.

SHRI JAGESH DESAI: Sir. I just want to put it on record.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): This is a decision of the Business Advisory Committee.

The House stands adjourned to meet at 11.00 A.M. on Thursday, the 4th October, 1990.

The House then adjourned at three minutes past six of the clock till eleven of the clock on Thursday, the 4th October, 1990.